

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS

VS.

UNION OF INDIA & ORS.

...RESPONDENTS

NDOH: 23.04.2026

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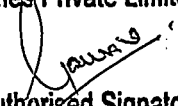
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For Trident Infrahomes Private Limited

Authorised Signatory

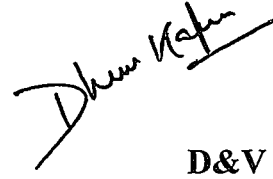
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For Trident Infrahomes Private Limited


Authorized Signatory

RESPONDENT NO. 11

FILED THROUGH



**D&V LEGAL
ADVOCATES & SOLICITORS**
[DHRUV KAPUR/ VIJAYENDER KUMAR]
COUNSELS FOR THE RESPONDENT NO. 11
D - 360, GROUND FLOOR
DEFENCE COLONY, NEW DELHI 110024
EMAIL: dhruv.kapurlawyer31@gmail.com
MOBILE: 9818950925

Place: New Delhi

Dated: 10/04/2026

1.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS


VS.

UNION OF INDIA & ORS.

... RESPONDENTS

OBJECTIONS ON BEHALF OF RESPONDENT NO. 11 I.E.
TRIDENT EMBASSY TO THE AFFIDAVIT DATED 23.01.2026
OF UPPCB

1. At the outset it is submitted that affidavit dated 23.01.2026 by UPPCB is not in consonance with the directions passed by the Hon'ble Tribunal. Vide order dated 30.10.2025, this Hon'ble Tribunal had directed UPPCB and NOIDA/ GNIDA to verify the record pertaining to procurement of STP water by 22 projects, who have not been found to extract ground water. Instead of placing relevant information on record, the UPPCB and GNIDA have diverged into extraneous matters by proposing penalties on those projects which have not utilized groundwater. Such a proposal is not only not in consonance the directions of this Hon'ble Tribunal but is also manifestly illegal and contradictory to the Authorities' own prior positions. A perusal of the affidavit reveals, that a proposal to impose penalty has been suggested against those 22 projects against whom there is no evidence of ground water extraction, rather there are joint committee reports dated 07.10.2022, 15.05.2023

For Trident Infrahomes Private Limited

 Authorised Signatory

2.

and 30.06.2023, constituted by this Hon'ble Tribunal, comprising of CPCB, State PCB, DM, NOIDA, wherein no such recommendation of imposing penalty has been suggested, because on physical inspection no violations and no borewells were found at the project sites. Copy of order dated 30.10.2025, passed by this Hon'ble Tribunal is annexed herewith as **ANNEXURE A-1**.

2. That the letter dated 20.01.2026 by GNIDA and letter dated 21.01.2026 by UPPCB, annexed with the affidavit dated 23.01.2026 of UPPCB are based on wrong interpretation of the order dated 04.02.2025, passed by this Hon'ble Tribunal. Letter dated 20.01.2026 by GNIDA to UPPCB and letter dated 21.01.2026 by UPPCB are based on wrong premise that the Hon'ble Tribunal has called for details of 22 projects who have been using ground water. Copy of the order dated 04.02.2025, passed by this Hon'ble Tribunal is annexed herewith as **ANNEXURE A-2**. Copy of the affidavit dated 23.01.2026 of UPPCB, along with the letter dated 20.01.2026 by GNIDA and letter dated 21.01.2026 by UPPCB is annexed herewith as **ANNEXURE A-3**.

3. It has been clearly and categorically recorded in the order dated 04.02.2025, basis the reports of the joint committee, that there are 41 projects which have been using ground water while remaining 22 projects have not been found using ground water, which also includes the Respondent No. 11 herein.

For Trident Infrahomes Private Limited

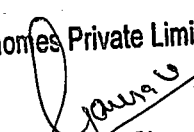

Authorised Signatory

Relevant portion from the order dated 04.02.2025, passed by this Hon'ble Tribunal is produced herein below for ready reference: -

"2. It has been pointed out that factual status in respect of 63 projects has been examined by joint committee, out of which 41 projects have been found to be using ground water and 22 projects have not been found to be using ground water."

This finding is further recorded in the orders dated 28.04.2025, 29.07.2025 and 30.10.2025. Copies of the orders dated 28.04.2025 and 29.07.2025 are annexed herewith as **ANNEXURE A-4 (Colly.)**.

4. It is submitted that a joint committee constituted by this Hon'ble Tribunal, comprising of CPCB, State PCB, DM, NOIDA, has already filed reports dated 07.10.2022, 15.05.2023 and 30.06.2023. It is noteworthy that even in these reports, no illegality or violation is attributed to the Respondent No. 11 herein. Furthermore, these reports also do not propose any penal/ adverse action against the project proponents who have not been found using ground water. It is worth pointing out that both the supplementary reports dated 15.05.2023 and 30.06.2023 have tables showing the defaulting project proponents and the final calculation of the compensation to be

For Trident Infrahomes Private Limited

Authorized Signatory

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paid by the defaulting project proponents. It is worth highlighting that the said tables do not include the Respondent herein. Hence, it is clear that the Answering Respondent does not come under the purview of the defaulters against whom compensation had been suggested by the Authority. It is submitted that *vide* order dated 15.11.2022, this Hon'ble Tribunal had reiterated the fact that any project proponent was to be put to notice only in the eventuality that the report of the joint committee finds any violation committed by it. Copy of the report dated 07.10.2022 of the joint committee is annexed herewith as **ANNEXURE A-5**. Copy of the order dated 15.11.2022, passed by this Hon'ble Tribunal is annexed herewith as **ANNEXURE A-6**. Copies of the reports dated 15.05.2023 and 30.06.2023 are annexed herewith as **ANNEXURE A-7 (Colly.)**.

5. In view of the aforesaid, it is submitted that the affidavit dated 23.01.2026 by UPPCB must not to be taken into consideration by this Hon'ble Tribunal as the same is based on factually incorrect averments and the same is not consonance with the orders passed by this Hon'ble Tribunal and further the same is in variance/ divergence of the reports of the joint committee.
6. It is stated that the Respondent herein has never extracted any groundwater illegally to meet the water demand for the

For Trident Infrahomes Private Limited


Authorised Signatory

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residents of the group housing project but the same was being purchased from concerned authority/ seller. Reference is made to the affidavit dated 24.01.2026, filed by NOIDA, which clearly shows that the Respondent herein has purchased STP water from NOIDA.

7. It is submitted that the Respondent herein has never contravened any provisions of the Uttar Pradesh Ground Water (Management & Regulation) Act, 2019 or any of the scheduled acts under the National Green Tribunal Act, 2010. and policies to ensure sustainable development.

For Trident Infrahomes Private Limited . .


Authorized Signatory

RESPONDENT NO. 11

FILED THROUGH 

D&V LEGAL
ADVOCATES & SOLICITORS
[DHURUV KAPUR/ VIJAYENDER KUMAR]
COUNSELS FOR THE RESPONDENT NO. 11
D - 360, GROUND FLOOR
DEFENCE COLONY, NEW DELHI 110024
EMAIL: dhruv.kapurlawyer31@gmail.com
MOBILE: 9818950925

Place: New Delhi

Dated: 10 | 04 | 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI**

ORIGINAL APPLICATION NO. 392/2022

IN THE MATTER OF: -

PRASOON PANT & ANR.

...APPLICANTS

VS.

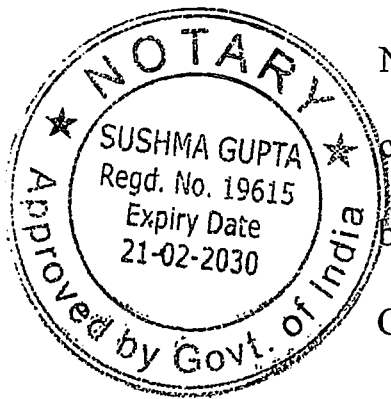
UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

I, Gaurav Kumar, S/o Sh. Jaiveer Singh, aged about 30 years, AR of the Respondent No. 11, having office at 310, Prakashdeep Building, 7 Tolstoy Marg, New Delhi – 110001, do hereby solemnly affirm and declare as under: -

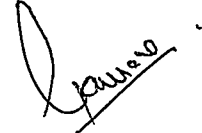
1. That I am the Authorized Representative of the Respondent No. 11 i.e. Trident Embassy and well aware with the facts and circumstances of the present matter and as such fully competent to swear and affirm the present affidavit.
2. That the accompanying objections on behalf of the Respondent No. 11 have been drafted under my instructions and the contents of the same are true upon my knowledge, received and based upon the records, maintained by the Respondent Company during the normal course of its business. That nothing material has been concealed therefrom. That the legal averments contained therein are true upon advice received, and believed to be true.



Gaurav Kumar

3. That above are my true and correct statements.

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DEPONENT

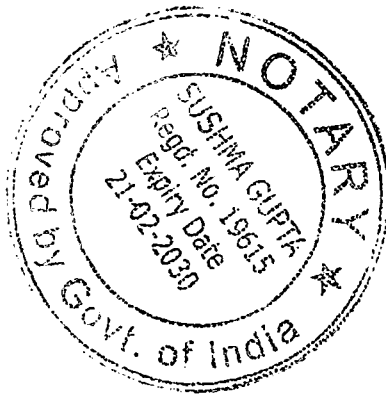
VERIFICATION: -

Verified at New Delhi on this 10th day of April, 2026,

that the contents of the above affidavit are true upon my knowledge and nothing material been concealed therefrom.



DEPONENT



ATTESTED



NOTARY PUBLIC

10 APR 2026

Item No. 02

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022
(IA No 35/2024, IA No 625/2023, IA No 626/2023,
IA No 747/2023 & IA No 748/2023)

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 30.10.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Shreepurna Dasgupta, Adv. for Applicant

Respondent: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Adv. for R - 8, GNIDA
Mr. A.R. Takkar, Senior Advocate with Ms. Veenu Singhal, Ms. Aastha Tyagi & Mr. Manan Takkar, Advs. for R - 9
Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi & Ms. Anjali Sharma, Advs. for the State of UP
Mr. Zeeshan Hashmi & Mr. Ankit Parashar, Advs. for R- 10 (Through VC)
Mr. Shiv Sehgal, Adv. for R - 12
Mr. Karanjot Singh Mainee, Adv. for R - 14 & 17
Mr. Adnan Siddiqui & Mr. Pranav Swarup Pandey, Advs. for R - 15, 18 & 26 (Through VC)
Mr. Sumeer Sodhi & Mr. Arjun Nanda, Advs. for R - 39
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB (Through VC)
Mr. Gigi. C. George & Mr. Sunil Kumar, Advs. for CGWA (Through VC)
Mr. Dhruv Kapur & Mr. Maharshi Kaler, Advs. for R - 11
Mr. Sidharth Joshi, Adv. for R - 16
Ms. Manisha Suri, Mr. Ritik Malik & Mr. Swatej Jetta, Advs. for R - 13 & 33
Mr. Tanay Ayde, Adv. for R - 19
Mr. Amit Goel, Adv. for R - 27 (Through VC)
Ms. Suman Lata, Adv. for R - 27 (Through VC)
Mr. Rakesh Singh, Adv. for R - 27 (Through VC)
Mr. Tushar Kumar, Adv. for R - 28 (Through VC)
Mr. Sanjiv Swaroop, Adv. for R - 25 (Through VC)
Mr. Madhur Dhingra, Adv. for R - 46
Mr. Rachit Mittal, Adv. for R - 49 (Through VC)

ORDER

1. The previous proceedings show that out of 63 projects examined by the Joint Committee, 22 projects were found not to have used groundwater. The Tribunal in the order dated 29.07.2025 had noted that 14 projects,

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out of these 22 had not submitted their record relating to source of water with the Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority.

2. In the said background, the Tribunal had directed that on submission of the record the Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority will verify it and submit the verification report before the Tribunal.

3. No such verification reports have been filed by the NOIDA/Greater NOIDA Authority, though the response on behalf of the UPPCB dated 25.10.2025 has been filed.

4. Learned Senior Counsel appearing for the Greater Noida Authority has submitted that the notices were issued to all those who had not submitted their response and as on today, out of 22, only 12 are remaining who have not submitted the response. The same is the stand of Counsel appearing for the UPPCB. Learned Counsel appearing for the Noida Authority also seeks to place on record the verification status in terms of the previous order.

5. Hence, we give further four weeks' time to the UPPCB and NOIDA/Greater NOIDA Authority to place on record the updated verification status in terms of the previous order dated 29.07.2025.

6. List on 27.01.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

October 30, 2025
Original Application No. 392/2022
(IA No 35/2024, IA No 625/2023, IA No 626/2023,
IA No 747/2023 & IA No 748/2023)
dv

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022
(I.A. Nos. 747/2023, 748/2023, 626/2023, 625/2023 & 35/2024)

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 04.02.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant

Respondent: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Adv. for R - 8 (GNIDA)
Mr. Bhanwar Pal Singh Jadon & Ms. Gargi Chaturvedi, Advs. for the State of UP
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Mr. Karanjot Singh Mainee, Adv. for R - 14 & 17 (Through VC)
Mr. Adnan Siddiqui & Mr. Pranav Swarup Pandey, Advs. for R - 18 & 26
Md. Ghulam Akbar, Mr. K. Sushant Sekhar, Ms. Shruti Deo, Mr. Jeemon Raju & Mr Rakesh Sinha, Advs. for R - 24
Mr. Rudrashish Bhardwaj, Adv. for R - 36
Mr. Sumeer Sodhi & Mr. Arjun Nanda, Advs. for R - 39 (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Atif Suhrawardy, Adv. for CPCB (Through VC)
Mr. Gigi. C. George, Adv. for CGWA (Through VC)
Mr. Dhruv Kapur & Ms. Vaidehi Rastogi, Advs. for R - 11
Mr. Sidharth Joshi & Mr. Vinit Kumar Jha, Advs. for R - 16 (Through VC)
Mr. A.K. Chaudhary & Ms. Meena Yadav, Advs. for Coco County & Cherry County
Ms. Aastha Thakur, Adv. for R - 29
Mr. Amit Goel, Adv. for R - 27
Mr. Tanay, Adv. for R - 19
Ms. Kriti Bhardwaj, Adv. for R - 25 (Through VC)
Ms. Kanika Singhal & Mr. Ritik Nandan, Advs. for R - 31 (Through VC)
Mr. Madhur Dhingra, Adv. for R - 46

ORDER

1. In this original application, grievance of the applicant in respect of illegal extraction of ground water by builders operating in Greater NOIDA is under scrutiny.

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2. It has been pointed out that factual status in respect of 63 projects has been examined by joint committee, out of which 41 projects have been found to be using ground water and 22 projects have not been found to be using ground water.

3. Counsel for some of the private respondents have submitted that the respondents he is representing are one of those 22 who were not extracting the ground water. Therefore, they should be excluded from the scrutiny.

4. It has been submitted that these project proponents received STP-treated water either from the Greater NOIDA Development Authority, the NOIDA Development Authority, or private suppliers.

5. It has been pointed out that all the STPs from which project proponents received STP water fall within the jurisdiction of Greater NOIDA Development Authority or NOIDA Development Authority.

6. The Learned Counsel for the applicant has submitted that he will compile information regarding each project and project proponent about the sources of STP treated water and other sources of raw water within two weeks. This information will be provided to the Learned Counsel for respondent no. 8 - Greater NOIDA Industrial Development Authority and respondent no. 4 - Uttar Pradesh Pollution Control Board. Upon receiving this information, respondents nos. 4 and 8 will verify it and determine the correctness of the disclosures made by the projects and project proponents regarding the supply of STP treated water. They will submit the report to the Tribunal within eight weeks.

7. Those project proponents who have not filed details of the source, quantity and period of receipt of STP treated water as well as other

sources of raw water, will have an opportunity to file it by way of affidavit within one week by supplying an advance copy thereof to, Counsel for the applicant.

8. List on 28.04.2025.

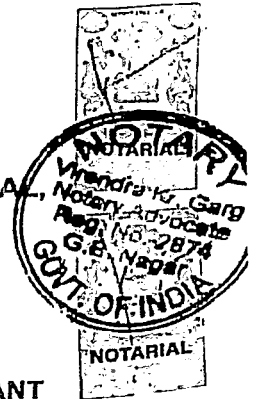
Prakash Shrivastava, CP

February 04, 2025
Original Application No. 392/2022
JG..

Dr. Afroz Ahmad, EM

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 392 OF 2022



IN THE MATTER OF:-
PROSOON PANT & ANR.

....APPLICANT

VERSUS

UNION OF INDIA & ORS.

....RESPONDENTS

RESPONSE/REPLY ON BEHALF OF UTTAR PRADESH
POLLUTION CONTROL BOARD

I, Vikas Mishra, S/o. Shri Ganga Sharan Misra, aged about 45 years, Regional Officer, Uttar Pradesh Pollution Control Board, Greater NOIDA, U.P. do hereby solemnly affirm and declare as under:

1. That in the abovenoted capacity, am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.
2. That the abovenoted case came up for hearing on 30.10.2025 when this Hon'ble Tribunal passed the following order:

"1. The previous proceedings show that out of 63 projects examined by the Joint Committee, 22 projects were found not to have used groundwater. The Tribunal in the order dated 29.07.2025 had noted that 14 projects, out of these 22 had not submitted their record relating to source of water with the Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority.



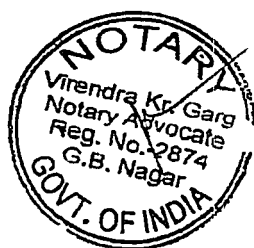
2. In the said background, the Tribunal had directed that on submission of the record the Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority will verify it and submit the verification report before the Tribunal.

3. No such verification reports have been filed by the NOIDA/Greater NOIDA Authority, though the response on behalf of the UPPCB dated 25.10.2025 has been filed.

4. Learned Senior Counsel appearing for the Greater Noida Authority has submitted that the notices were issued to all those who had not submitted their response and as on today, out of 22, only 12 are remaining who have not submitted the response. The same is the stand of Counsel appearing for the UPPCB. Learned Counsel appearing for the Noida Authority also seeks to place on record the verification status in terms of the previous order.

5. Hence, we give further four weeks' time to the UPPCB and NOIDA/Greater NOIDA Authority to place on record the updated verification status in terms of the previous order dated 29.07.2025.

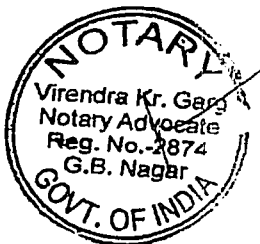
6. List on 27.01.2026."



3. That it is submitted that the U.P. Pollution Control Board has received only 10 representations and remaining 12 have not

submitted any response. Therefore, in order to verify illegal abstraction of groundwater, Regional Office, U.P. Pollution Control Board, Greater NOIDA has sent letter dated 10.12.2025 to the Chief Executive Officer, NOIDA, informing him that NOIDA should verify from their record as to how much treated STP water was taken by these 22 projects. Similar letter was also sent to Chief Executive Officer, Greater NOIDA Authority. True copy of those letters are being enclosed herewith and marked as Annexure-1 (Colly).

4. That no reply was received either from NOIDA or Greater NOIDA, hence reminder was sent on 17.01.2025 to NOIDA as well as Greater NOIDA. True copy of the said reminder is being enclosed herewith and marked as Annexure-2.
5. That the Greater NOIDA Authority vide letter dated 20.01.2026 has informed to inform them project cost of 22 projects so that 1% of the project cost can be imposed as penalty. True copy of the said letter is being enclosed herewith and marked as Annexure-3.
6. That in response to the said letter the UPPCB vide letter dated 21.01.2026 has sent the project cost of 21 projects as the project cost of M/s. Galaxy Plaza, Plot No. CS-4/GH-01, Sector 4, Greater NOIDA, Gautam Budh Nagar was not available. True copy of the said letter is being enclosed herewith and marked as Annexure-4.



ATTESTED
 Virendra Kr. Garg
 Notary Advocate
 Reg. No.-2874
 G.B. Nagar


 DEPONENT

VERIFICATION:

I, the above noted deponent do hereby verify that the contents of above affidavit are true to my knowledge and belief. No part of the same is false and nothing material has been concealed there form.

VERIFIED ON THIS DAY THE 23 DAY OF JANUARY, 2026 AT GREATER NOIDA.


DEPONENT



ATTESTED

Virendra Kr. Garg
Notary Advocate
Reg. No.-2874
G.B. Nagar 23/1/26



ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

प्लॉट न०-1, सैक्टर-के० पी०-4, ग्रेटर नौएडा सिटी, जिला-गौतमबुद्ध नगर (उ०प्र०)।
website: www.greaternoidaauthority.in email id: authority@gnida.in

पत्रांक : जल/2026/139

दिनांक: 20/01/2026

सेवा में,

क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
ए-1, प्रथम तल, शॉपिंग कॉम्प्लेक्स,
बीटा-2, ग्रेटर नौएडा।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 04.02.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 04.02.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से भूगर्भ दोहन करने वाली 22 परियोजनाओं की सूचना चाही गई है।

अतः उक्त के सम्बन्ध में भूगर्भ दोहन करने वाली 22 परियोजनाओं की Project Cost उपलब्ध कराने का कष्ट करें, जिससे 22 परियोजनाओं के सापेक्ष Project Cost की 1 प्रतिशत धनराशि की गणना कर अर्थदण्ड रोपित किये जाने की कार्यवाही की जा सके।

(विनोद कुमार)

वरिष्ठ प्रबन्धक (जल)

प्रतिलिपि :

1. स्टाफ ऑफिसर को, अपर मुख्य कार्यपालक अधिकारी (एस०के०/एस०वाई०) महोदय के सादर अवलोकनार्थ।
2. विशेष कार्याधिकारी (ए०पी०) महोदय को सूचनार्थ।
3. महाप्रबन्धक (परियोजना) महोदय को सूचनार्थ।
4. सम्बन्धित प्रबन्धक/सहायक प्रबन्धक-जल को आवश्यक कार्यवाही हेतु।
5. सम्बन्धित पत्रावली।

वरिष्ठ प्रबन्धक (जल)



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा
ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या : 1275 / NLT-54/28

दिनांक : 21/11/24

सेवा में,
वरिष्ठ प्रबन्धक (जल),
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश के अनुपालन के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक अपने पत्रांक जल/2026/139 दिनांक 20.01.2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 अधिकरण में योजित ओ0ए0 संख्या 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश के अनुपालन में प्रश्नगत 22 परियोजनाओं का प्रोजेक्ट कॉस्ट सम्बन्धी सूचना चाही गयी है। तत्क्रम में अवगत कराना है कि आप द्वारा चाही गयी 22 प्रश्नगत परियोजनाओं के प्रोजेक्ट कॉस्ट के सम्बन्ध में कार्यालय अभिलेखो/यू0पी0 रेरा वेबसाईट पर उपलब्ध सूचना के आधार पर 21 परियोजनाओं (01 प्रोजेक्ट M/s Galaxy Plaza, Plot No-CS -4/GH-01, Sector-4, Greater Noida G. B. Nagar के प्रोजेक्ट कॉस्ट के सम्बन्ध में सूचना उपलब्ध नहीं है) का विवरण इस पत्र के साथ संलग्न कर आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।
संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदया, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022
(I.A. Nos. 747/2023, 748/2023, 626/2023, 625/2023 & 35/2024)

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 28.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant

Respondent: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Adv. for R - 8 (GNIDA)(Through VC)
Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi & Ms. Anjali Sharma, Advs. for the State of UP
Mr. A.R. Takkar, Ms. Aastha Tyagi & Mr. Manan Takkar, Advs. for R - 9
Mr. Zeeshan Hashmi & Mr. Ankit Parashar, Advs. for R- 10
Mr. Karanjot Singh Maince, Adv. for R - 14 & 17 (Through VC)
Mr. Adnan Siddiqui & Mr. Pranav Swarup Pandey, Advs. for R - 15, 18 & 26
Mr. Rakesh Sinha, Md. Ghulam Akbar, Mr. K. Sushant Sekhar, Ms. Shruti Deo & Mr. Jeemon Raju, Advs. for R - 24 (Through VC)
Mr. Rudrashish Bhardwaj, Adv. for R - 36
Mr. Sumeer Sodhi & Mr. Arjun Nanda, Advs. for R - 39 (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB (Through VC)
Mr. Atif Suhrawardy, Adv. for CPCB (Through VC)
Mr. Gigi. C. George, Adv. for CGWA
Mr. Dhruv Kapur & Mr. Maharshi Kalia, Advs. for R - 11
Mr. Sidharth Joshi & Mr. Mohd. Zaki, Advs. for R - 16
Mr. A.K. Chaudhary & Mr. Nishikant Singh, Advs. for R - 13 & 33
Mr. Deepanshu Khanna, Adv. for R - 29
Mr. Amit Goel, Adv. for R - 27
Mr. Tanay Ayde, Adv. for R - 19
Mr. Sanjiv Swaroop, Adv. for R - 25 (Through VC)
Ms. Kanika Singhal & Mr. Ritik Nandan, Advs. for R - 31 (Through VC)
Mr. Madhur Dhingra, Adv. for R - 46

ORDER

1. Tribunal in the proceeding dated 04.02.2025 noted that out of 63 projects examined by the joint committee, 22 projects were found not to have used groundwater. Therefore, a question arises regarding the source of water being used by them.

2. Learned Counsel appearing for Uttar Pradesh Pollution Control Board (UPPCB) submits that notices were issued to all 22 project proponents to produce the record of the water procurement for the construction project. Disclosure made by UPPCB in the report dated 25.04.2025 in this regard is as under:-

“xxx 4.. That in compliance to the order passed by this Hon'ble Tribunal, the UPPCB has been sent notice to concerned 22 projects to produce records of water procurement for construction of project vide letter dated 20.03.2025. Copy of the said letter is being annexed herewith and marked as Annexure-R4/ 1.

5. That only 01 project namely M/s Paramount Emotions (Promoter M/s Paramount Propbuild Pvt Ltd), GH-05A, Sector-1, Greater Noida has submitted reply regarding records of water procurement for construction purposes out of 22 projects. Project proponent states that project was constructed from STP treated water from NOIDA, GNIDA and Private Project. Project proponent has also submitted supporting documents i.e. challan copy, cash memo, etc”.

3. Learned Counsel for UPPCB submits that out of 22 projects to which the notices were issued, only 01 has submitted the reply. Some of the project proponents present today have made a complaint that they have sent the reply after one week given in the notice and some of them have stated that notices have not received by them.

4. Since concerned project proponents are present before the Tribunal, we permit all those project proponents involved in the 22 projects that were not found to be using groundwater, to submit their responses to the Member Secretary, UPPCB, as well as to NOIDA and Greater NOIDA, where they are located, along with all records relating to the source of supply/procurement of water they are using in their projects. Let this information be submitted to the above authorities within 10 days. Upon receipt of such information, verification will be done by the Member Secretary, UPPCB, and appropriate action will be taken.

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5. List on 29.07.2025.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

April 28, 2025
Original Application No. 392/2022
JG..

Item No. 07

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 392/2022
(I.A. Nos. 381/2025, 747/2023, 748/2023, 626/2023, 625/2023 &
35/2024)

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 29.07.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Rahul Choudhary & Ms. Shreepurna Dasgupta, Advs. for Applicant

Respondent: Mr. Ravindra Kumar, Senior Advocate with Mr. Shivam Saksena, Adv. for R - 8 & NOIDA (Through VC)
Mr. Bhanwar Pal Singh Jadon, Mr. Harsh Vardhan Singh Rajawat, Ms. Gargi Chaturvedi & Ms. Anjali Sharma, Advs. for the State of UP (Through VC)
Mr. A.R. Takkar, Ms. Veenu Singhal, Ms. Aastha Tyagi & Mr. Manan Takkar, Advs. for R - 9 (Through VC)
Mr. Zeeshan Hashmi & Mr. Ankit Parashar, Advs. for R - 10
Mr. Krishnam Swami, Adv. for R - 12
Mr. Karanjot Singh Mainee, Adv. for R - 14 & 17 (Through VC)
Mr. Adnan Siddiqui & Mr. Pranav Swarup Pandey, Advs. for R - 15, 18 & 26 (Through VC)
Mr. Rakesh Sinha, Md. Ghulam Akbar, Mr. K. Sushant Sekhar, Ms. Shruti Deo & Mr. Jeemon Raju, Advs. for R - 24 (Through VC)
Mr. Rudrashish Bhardwaj, Adv. for R - 36 (Through VC)
Mr. Sumeer Sodhi & Mr. Arjun Nanda, Advs. for R - 39 (Through VC)
Mr. Pradeep Misra & Mr. Daleep Dhyani, Advs. for UPPCB
Mr. Atif Suhrawardy & Mr. Pankaj Kumar, Advs. for CPCB
Mr. Gigi. C. George & Mr. Sunil Kumar, Advs. for CGWA
Mr. Dhruv Kapur & Mr. Maharshi Kalia, Advs. for R - 11
Ms. Somya Kamra & Mr. Sidharth Joshi, Advs. for R - 16
Mr. Abdhesh Chaudhary & Mr. Nishikant Singh, Advs. for R - 33
Mr. Amit Goel, Adv. for R - 27 (Through VC)
Ms. Kriti Bhardwaj, Adv. for R - 25 (Through VC)
Mr. Madhur Dhingra, Adv. for R - 46 (Through VC)

ORDER

1. In this Original Application (OA), Tribunal is considering the grievance of the applicant against illegal extraction of ground water by builders operating in NOIDA and Greater NOIDA.

23

2. On 28.04.2025, it was pointed out that out of 63 projects examined by the joint committee, 22 projects were found not to have used ground water. Therefore, issue arose regarding source of water being used by them.

3. In such circumstances, Tribunal in the order dated 28.04.2025 had directed as under:-

"3. Learned Counsel for UPPCB submits that out of 22 projects to which the notices were issued, only 01 has submitted the reply. Some of the project proponents present today have made a complaint that they have sent the reply after one week given in the notice and some of them have stated that notices have not received by them.

4. Since concerned project proponents are present before the Tribunal, we permit all those project proponents involved in the 22 projects that were not found to be using groundwater, to submit their responses to the Member Secretary, UPPCB, as well as to NOIDA and Greater NOIDA, where they are located, along with all records relating to the source of supply/procurement of water they are using in their projects. Let this information be submitted to the above authorities within 10 days. Upon receipt of such information, verification will be done by the Member Secretary, UPPCB, and appropriate action will be taken."

4. UPPCB has filed the response dated 26.07.2025 disclosing that only following 08 projects out of 22 projects had submitted the records of water procurement for construction purposes:-

"

Sl. No.	Name and address of Project	Representation received on date
1	Paramount Emotions (Promoter M/s Paramount Propbuild Pvt. Ltd.), GH-05A, Sector-01, Greater Noida.	16.04.2025
2	Trident Embassy (Promoter M/s Trident Infrahomes Pvt. Ltd.), GH-05B, Sector-01, Greater Noida.	16.06.2025
3	Nirala Estate (Promoter M/s Nirala Infratech Pvt. Ltd.), GH-04, Sector Techzone-04, Greater Noida.	20.06.2025
4	ATS Homekraft Nobility Happy trails (Promoter M/s Shridhara Infratech Pvt. Ltd.), GH-02A, Sector-10, Greater Noida.	24.06.2025

5	<i>ATS kabana High (Promoter M/s DAR Infraventures Pvt. Ltd.), C-1, Sector-04, Greater Noida.</i>	24.06.2025
6	<i>ATS dolce (Promoter M/s Domus greens Pvt. Ltd.), GH-12A, Sector Zeta-1, Greater Noida.</i>	24.06.2025
7	<i>Eros sampooram (Promoter M/s Ajay Enterprises Pvt. Ltd.), GH-01, Sector-02, Greater Noida.</i>	19.06.2025
8	<i>Amatra Homes (Promoter M/s Nandi Infratech Pvt. Ltd.), GH-02C, Sector-10, Greater Noida.</i>	30.05.2025

5. Remaining 14 projects have not submitted the record of their water procurement for construction purposes.

6. Learned Counsel appearing for Greater NOIDA also submits that Greater NOIDA authority has received the details/records only from 08 projects.

7. Since NOIDA is not one of the respondents in this OA, therefore, applicant has filed IA No. 381/2205 with the prayer to implead the NOIDA as additional respondent. Prayer is allowed. Office is directed to prepare the amended memo of parties.

8. Mr. Shivam Saxena, accepts notice on behalf of newly added respondent and seeks four weeks' time to file the reply.

9. Learned Counsel appearing for respondent no. 33-Cherry Country submits that record of source of water has been submitted to UPPCB and NOIDA and Greater NOIDA. They are directed to verify the same.

10. About 14 projects out of 22 projects who have not yet submitted their record relating to source of water with the Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority are given a last chance to submit the same within two weeks.

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11. On submission of the said record, it will be verified by Member Secretary, UPPCB and NOIDA/Greater NOIDA Authority and verification report will be placed before the Tribunal atleast one week before the next date of hearing.

12. List on 30.10.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

July 29, 2025
Original Application No. 392/2022
JG.



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल कॉम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स- 0120-4259329

सन्दर्भ संख्या : 888/ NAT-54/2022

दिनांक : 07/10/22


To,
The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Report of The Joint Committee in compliance of the order dated-05.07.2022 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoon Pant &Anr. Versus Union of India &Ors.

Sir,
That in compliance of the order dated 05.07.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 392 of 2022 Prasoon Pant &Anr. Versus Union of India & Ors., report of The Joint Committee is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.

Yours Sincerely

Enclosure- As above


(Bhuvan Prakash Yadav)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, C-1 , U.P. Pollution Control Board, Lucknow for information please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information and necessary action please.

Regional Officer



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Report in compliance to direction issued by Hon'ble NGT on dated 05.07.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

1. Introduction/Background

Hon'ble NGT on dated 05.07.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors. has passed following order: -

"...1. Grievance in this application is against illegal extraction of ground water by the builders operating in Noida, impleaded as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Eros Sampooram, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athena, Apex Golf Avenue, La Residentia Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaamya Greens, Bulland Elevates, Supertech, Ajnara Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Neotown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Amaatra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA.

2. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'overexploited' as per assessment of the CGWA.

3. In view of above, we consider it appropriate to require a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date

List for further consideration on 11.10.2022."

2. Verification of facts/field inspection

In compliance to the order passed on dated 05.07.2022 by Hon'ble Tribunal's District



Magistrate Gautam Buddha Nagar vide letter dated 18.07.2022 constituted a joint committee comprising following officials:

- a. Chief Development Officer, Gautam Buddha Nagar
- b. Representative of Central Pollution Control Board, New Delhi.
- c. Representative of, Greater Noida Industrial Development Authority.
- d. Assistant Engineer of Minor Irrigation, Gautam Buddha Nagar.
- e. Nodal Officer of U.P. Ground Water Department, Gautam Buddha Nagar.
- f. Regional Officer, UP Pollution Control Board, Greater Noida.

Copy of letter dated 18.07.2022 is annexed as Annexure-1.

All above concerning departments have nominated their representative for compliance of Hon'ble Tribunal's order dated 05.07.2022.

A meeting of the Joint Committee was held on dated 24.08.2022 to ascertain the facts of the case and to discuss the course of action to be taken for ensuring compliance of said order, Minutes of Meeting is annexed as Annexure-2.

As discussed in the meeting, site inspection of group housing projects in question was carried out by the Joint Committee comprising of following officials:

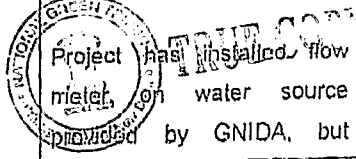
- a. Smt. Suniti Parashar, Scientist-C, Central Pollution Control Board, New Delhi.
- b. Shri Kapil Singh, Sr. Manager(Jal), Greater Noida Industrial Development Authority.
- c. Shri Himanshu Gautam, Assistant Engineer, Minor Irrigation, Gautam Buddha Nagar.
- d. Smt. Ankita Rai, Hydrologist, U.P. Ground Water Department, Gautam Buddha Nagar.
- e. Shri Ranjeet Singh, Assistant Environment Engineer, U.P. Pollution Control Board, Greater Noida.

A total of 33 group housing projects out of 63 were inspected by the joint committee. Summary of inspected Group housing Projects are presented in Table-1.

Table-1

Sr. No.	Name and Address of Project	Date of Inspection	Constructed /Under Construction	Bore well Installed/ Not Installed	Main observations found during Visit
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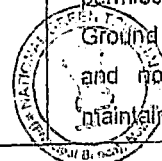
1.	Gaur City Mall (Promoters-M/s Gaursons Promoters (P) Ltd), Gaur City-1, Sector-4, Greater Noida West, G.B. Nagar.	13.09.2022	Under Construction	Installed (17 HPX2Nos)	a. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP. b. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department.
2.	M/s. Stellar Jeevan (Promoters-M/s Stellar constellation projects Pvt. Ltd), GH-03, Sector- 01, Greater Noida West, G.B. Nagar	15.09.2022	Completed/ occupied	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
3.	Paramount Group A Companies., Paramount Emotions, GH- 05A, Sector-01, Greater Noida.	14.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection flow meter was not working and no record is being maintained for water consumption. 

					during inspection no record is being maintained for water consumption.
4.	M/s Trident Infrahomes Ltd., Trident Embassy GH-01, Sector- 01, Greater Noida West.	14.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
5.	ACE City, city Developers Pvt. Ltd , GH-01, Sector-01, Greater Noida .	14.09.2022	Completed	Installed 1 Nos (5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Unit has not installed flow meter on source water from GNIDA and no record is being maintained regarding consumption.
6.	Capital Athena, Capital Athena, GH-12A-2, Sector-01, Gr. Noida	16.09.2022	Under Construction	Installed 2 Nos (3 HP+1.5 HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not

COPY

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					maintained records regarding water consumption in construction i.e water tanker procured from STP
7.	Lucky Plam Velly, Khasra No. 784, Vill-Bisrakh ,near Stellar jeevan. Sector-1, Gr. Noida west.	16.09.2022	Completed	Installed 17 Nos. (1.5 HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
8.	M/s ATS Infrastructure ltd., ATS Destinaire phase-1&2, GH-14A, Sector-1, Gr. Noida	16.09.2022	Under construction	1 Nos (10 HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
9.	ATS Infrastruture Ltd., ATS Rhapsody, GH-12/1, Sector-1, Gr. Noida	16.09.2022	Completed	Installed 1 Nos	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.



					b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
10.	Supertech Ltd., Ecovillage-1, Plot No.-8, sector-1, Gr. Noida	17.09.2022	Under Construction	Not Installed	Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
11.	Rajhans Residency, Rajhans Infrateh (p) Ltd., GH-06B, Sector-01, Gr. Noida west.	17.09.2022	Under Construction	Installed 2 Nos (7.5 HP each)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
12	M/s Arihant Infrastructure, Arihant arden, GH-07A, sector-1, Gr. Noida	19.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
13.	M/s Panchsheel Hynish, GH-08A, Sector-1, Gr.	19.09.2022	Completed	Installed 2 No. (20 HP)	Ground water abstraction is being done by project proponent without obtaining

	Noida west.				statutory permission from U.P. Ground Water Department and no record is being maintained.
14.	M/s ACE Infra city developers (P) Ltd., ACE Aspire, GH-05B, Sector-1, Gr. Noida west	19.09.2022	Completed	Installed 2 Nos (10HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
15.	M/s Apex developers Ltd., Apex Golf Avenue, GH-01, Sector-1, Gr. Noida west,	19.09.2022	Completed	Installed 2 Nos(5+3H P)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
16.	Gaur City-2, Gaursons Promoters Pvt. Ltd., Gaur city-2, plot no- GH-01, sector-16C, Gr. Noida	13.09.2022	Completed	Installed 25 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
17.	Gaur Saundaryam, Gaursons Realty Pvt. Ltd., Gaur	13.09.2022	Completed	Installed 9 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from



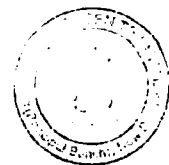
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	Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida				U.P. Ground Water Department and no record is being maintained.
18.	Gaur City Mall, Gaursons Hi-Tech Infrastructure Pvt. Ltd., Plot No. C-1B/GH-01, sector-4, Gr. Noida	13.09.2022	Completed	Installed 01 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
19.	Gaur City-1, Gaursons Hi-Tech Infrastructure Pvt. Ltd., GH-01, Gaur City-1, Sector-4, Gr. Noida	13.09.2022	Completed	Installed 18 Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
20.	M/s Shirja Real Estate 80th Coco county GH-03C, sector-10, Gr. Noida	21.09.2022	Under Construction	Installed 1 (7.5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP

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21.	M/s Sikka Infratech (p) ltd. Sikka Kammya Green GH-02B, sector- 10, Gr. Noida	21.09.2022	Under Construction	Installed 2Nos(2HP each)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
22.	Mahagun Maantra-2 GH-01/A, sector- 10, Gr Noida	21.09.2022	Under Construction	Installed 1Nos (5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
23.	M/s Mahagun (India) Pvt. Ltd. Mahagun Maantra-1 GH-01/B, sector- 10, Gr. Noida.	21.09.2022	Completed	Installed 1 Nos (7.5HP)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.



24.	M/s Mahagun (India) Pvt. Ltd. Mahagun mywood (Phase- 1, Phase-2, Phase-3) GH-04, sector-16, Gr. Noida	22.09.2022	Under Construction	Installed 5Nos (7.5HPX2 +10HPX3)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
25.	M/s Divyansh Infra hight (P) Ltd. Divyansh Infra GH-03H, sector- 16c, Gr. Noida	22.09.2022	Completed	1Nos (5HP)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
26	Cherry County M/s ABA group- county Infrastructure (P) Ltd. GH-05B, Techzone-IV, Gr. Noida west.	23.09.2022	Completed	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
27.	ATS Home Craft (Happy Trails) Shridhara Infra tech (P) Ltd.	21.09.2022	Completed	Installed 5HPX2Nos	Ground water abstraction is being done by project proponent without obtaining statutory permission from

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	GH-02A, sector-10, Gr. Noida				U.P. Ground Water Department and no record is being maintained.
28.	Nirala Infratech (P) Ltd. Nirala Estate GH-04, sector-Techzone-4, Gr. Noida	24.09.2022	Under Construction	Not Installed	Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption.
29.	La Residentia La Residentia GH-06A, sector-Techzone-4, Gr. Noida	24.09.2022	Under Construction	Installed 2 Nos(1.5 HP+18HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
30.	M/s Galaxy Vega M/s Galaxy Infrastructure (P) Ltd. GH-08C, Sector-Techzone-IV, Gr. Noida west.	24.09.2022	Under Construction	Installed 1Nos (10HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water

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					consumption in construction i.e. water tanker procured from STP
31.	M/s Eros Sampooranm (M/s Samporanm management Pvt. Ltd.), GH-01, Sector-2, Gr. Noida west.	27.09.2022	Under Construction	Not Installed	a. Project has installed flow meter on water source provided by GNIDA, but during inspection no record is being maintained for water consumption. b. Project has not maintained records regarding water consumption in construction i.e. water tanker procured from STP
32.	M/s JM Florence, Plot No. DV-GH-09C. Sector-Techzone-4, Gr. Noida west.	27.09.2022	Completed	Installed 2 Nos (7.5HP each)	Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained.
33	M/s NewTown (M/s Patel Infrastructure Pvt. Ltd.) Plot No.GH-01, Sector-Techzone-4. Gr. Noida west.	27.09.2022	Under Construction	Installed 1Nos (7.5HP)	a. Ground water abstraction is being done by project proponent without obtaining statutory permission from U.P. Ground Water Department and no record is being maintained. b. Project has not maintained records regarding water consumption in construction i.e. water

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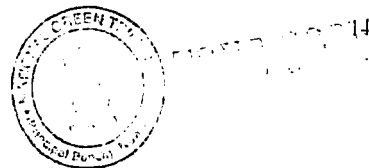
					tanker procured from STP
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3. Observation of the Joint Committee

- i. It is mentioned in complaint that Housing Projects/Builders are abstracting ground water illegally without obtaining Permission/ NOC from U.P. Ground Water department. Out of total 63 Housing Projects 33 nos of projects site inspected and 25 nos of projects have installed Bore well and inspection of rest projects is under progress
- ii. It has been observed that Ground water is being used by the said projects despite the availability of water supply provided by GNIDA.
- iii. During inspection it was found that no record being maintained by projects regarding source and quantity of water consumption
- iv. During inspection of many projects, the project representatives mislead the inspection team about the water source existing in the premises, as they have own water source (Borewell) in the premises and water supply facility from GNIDA.

4. Action Taken Report

- ❖ A letter dated 07.09.2022 was issued to 63 projects to produce required information in a format regarding source of water, quantity of water requirement NOC from CGWB/SGWD etc. Copy of same is annexed as Annexure-3.
- ❖ Notices have been sent by UPPCB to concerned 25 no. of projects out of total inspected 33 no. of projects, where adverse material was found during verification of joint committee in compliance of order dated 05.07.2022 of Hon'ble NGT in the matter. Copy of same is annexed as Annexure-4.
- ❖ No reply has been produced by any of the concerned projects w.r.t. to notices issued for the compliance required.
- ❖ However only 7 of the projects have produced their information in the format. Copy of same is annexed as Annexure-5.



5. Proposed Action and Recommendations of the Joint Committee:

- Housing Projects/Builders at serial no. 1,5,6,7,8,9,11,13,14,15,16,17,18,19,20,21, 22,23,24,25,27,29,30,32,33 of Table-1 should be directed to permanently dismantle all bore wells unless permission obtained from competent authority.
- Environmental Compensation should be calculated for illegal withdrawal (after considering the necessary rebate due to pandemic) as per Notification No. S.O.3289(E), dated 24.09.2020 of MINISTRY OF JAL SHAKTI (Department Of Water Resources, River Development and Ganga Rejuvenation) (CENTRAL GROUND WATER AUTHORITY), Government of India.
- Environmental Compensation should be imposed by District Ground Water Council on recommendation of U.P. Ground water department against defaulter Housing Projects/Builders for illegal abstraction of ground water.
- GNIDA should continue uninterrupted supply of water to Group housing Projects/Builders.
- Housing Projects/Builders should be directed to maintain proper logbook regarding source and quantity of water consumption.
- Projects may be directed to give undertaking regarding water consumptions only from GNIDA supply.
- Under Construction Projects/Builders should be directed to use only STP treated water in construction and ground water should not be used in any circumstances.
- It is submitted that in the matter of O.A. no. 438/2018 Arti Vs. CGWA & Ors, related to Hotel, Resort etc. Regional Director, CGWB, Lucknow vide letter dated 09.09.2022 has asked to Nodal Officer of UPGWD to take the following remedial action against projects which are abstracting ground water without valid NOC :-
 1. Tubewell/Borewell may be sealed if Project Proponent does not hold a valid NOC.
 2. Environmental Compensation may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination for its recovery, as per CGWA guidelines notified on dated 24.09.2020 at Sl. No.15.
 3. Operation of Tubewell/Borewell only be allowed to operate after obtaining proper NOC.

The letter is annexed as Annexure-6

Report is put up for perusal and further necessary directions

Ravjeet Singh
Ravjeet Singh
Asstt. Environment Engineer
UP Pollution Control Board
Greater Noida

Anita Rai
Anita Rai
Hydrologist
UP Ground Water Department
Gautam Buddha Nagar

Shruti Singh
Shruti Singh
Assistant Engineer
Municipal Corporation
Gautam Buddha Nagar

Rajiv Singh
Rajiv Singh
Sr Manager (Jal)
Greater Noida Industrial
Development Authority

Suniti Parashar
Suniti Parashar
Scientist-C
Central Pollution Control Board
New Delhi

J.P.
Chief Development Officer
Gautam Buddha Nagar

2/10/2022



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Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 392/2022

Prasoon Pant & Anr.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 15.11.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Ruchin Mehra, Advocate

Respondent(s): Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Atif Suhrawardy, Advocate for CPCB
Mr. Deepak Dahiya & Mr. Mohit Yadav, Advocates for Gaursons Hi-Tech
Infrastructure Pvt. Ltd.

ORDER

1. Issue for consideration is the compliance of judgement of the Hon'ble Supreme Court in MC Mehta v. UOI, (1997) 11 SCC 312 for regulation of indiscriminate boring and withdrawal of ground water for sustainable water resource management. Regulatory measures expected in terms of the said judgement are water conservation, rainwater harvesting, recycling and reuse of water, afforestation, protection of water bodies, awareness and education. This includes mapping/survey, regulated extraction ensuring replenishment. While a specialised regulatory agency – CGWA has been created with powers of Central Government under section 5 of Environment Protection Act, 1986, other statutory regulators, including

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the District Magistrates and the Pollution Control Boards have to play their respective roles.

2. Grievance raised by the applicants is that there is illegal extraction of ground water by the builders operating in Noída, particularly forty named in the array of parties as respondent Nos. 09 to 48 - Gaursons Or Gaur Builder, ACE GROUP, Trident Embassy, Eros Sampoonam, Coco County, ATS Rhapsody, Aastha Greens, Mahagun Builders, ATS Infrastructure Ltd., Nirala Estate, Gulshan Bellina, Paramount Emotions, Capital Athena, Apex Golf Avenue, La Residentia, Arihant Arden, Stellar Jeevan, Divyansh Flora, Galaxy Group, Lucky Palm Valley, Sikka Kaamya Greens, Bulland Elevates, Supertech, Ajnara Group, Cherry County, Mangalya Ophira, Aims Green Avenue, VVIP Meridian, Vihaan Villas, Sindhuja Greens, Patel Neotown, Novel Valley, JNC The Park, Emenox La Solara, JM Florence, Amaatra Homes, Panchsheel Hynish, Samridhi Grand Avenue, Ratan Pearls and Rajhans Residency at NOIDA, (to be called the project proponents - PPs)

3. According to the applicants, the statutory authorities have failed to prevent illegal extraction of ground water for commercial purposes resulting in depletion of ground water level in the area identified as 'over-exploited' as per assessment of the CGWA.

4. Vide order dated 05.07.2022, the Tribunal constituted a joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify facts and furnish an action taken report in the matter. It was directed that if any adverse material is found by the Committee, the affected parties may be put to notice of these proceedings and a copy of report be furnished to the said parties for their response, if any, before the next date.

5. Accordingly, the joint Committee has filed its report dated 07.10.2022 after field verification. Field verification was undertaken for 33 group housing projects. 25 out of 33 were found drawing water illegally. It has recommended dismantling of borewells set up without permission, levy of compensation for illegal withdrawal of ground water in accordance with Notification dated 24.09.2020 of Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India. The PP should maintain proper log book regarding the source and quantity of water consumption. Further recommendation is that the under construction projects should use only STP treated water. The report also refers to earlier order of the Tribunal dated 09.09.2022 in O.A. No. 438/2018, *Arti v. CGWA & Ors.*, dealing with illegal extraction of groundwater by the Hotels. Finding large scale violations, the Tribunal directed following action :-

"1. Tubewell/borewell may be sealed if project proponent does not hold a valid NOC.

2. Environmental Clearance may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination for its recovery, as per CGWA guidelines notified on dated 24.09.2022 at Sl. No. 15.

3. Operation of Tubewell/Borewell only be allowed to operate after obtaining proper NOC."

6. The Committee served notice on the PPs but they have not chosen to respond except M/s Gaursons (through Gaursons Hi-Tech Infrastructure Private Limited).

7. We have heard learned counsel appearing for the parties and considered the report of the joint Committee as well as stand of the appearing PP and documents filed by it.

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8. At the outset, we may notice that unregulated withdrawal of ground water is detrimental to the environment and violates directions of the Hon'ble Supreme Court in *M.C. Mehta v. UOI*, supra. The regulation is necessary for water conservation which implies assessment of ground water level and impact of withdrawal ensuring adequate replenishment so that water level is not depleted and water balance is maintained. The report shows that 25 out of the 33 PPs have installed borewells and have not shown any permission for the purpose. Further, it is not shown whether extent of extraction of ground water is within the permitted limit as per piezometers and record and whether condition of replenishment followed.

9. The appearing PP has filed copies of 3 permissions granted by the Ground Water Department of UP dated 04.1.2022 for the period from February/March, 2020 to February/March, 2025 only for one borewell each, as against 52 tubewells found to be have been dug by the three units. Adverse inference is to be drawn against those who have chosen not to put in appearance. However, by way precaution, they will be given opportunity to show permissions, extent of drawal of water and extent of replenishment. In case of appearing PP, permissions are granted in January, 2022 only though the same mention period prior to the grant of permission and even prior to the UP Act under which permission has been granted. The permissions do not ensure the compliance of judgment of the Hon'ble Supreme Court in *M.C. Mehta v. UOI & Ors.*, supra in terms of study of availability and ensuring replenishment. Applications for permissions have been filed in September, 2021 only.

10. In our recent order dated 17.10.2022 in O.A. No. 438/2018, supra, in the context of illegal extraction of ground water by hotels in the State of UP, 70% of the establishments were found to be extracting ground water

illegally. Same appears to be the position in the context of the builders covered by the present proceedings. The Tribunal observed:-

"1 to 12.....xxx.....xxx.....xxx"

13. From the above table compiled by the CGWA with the assistance of District Magistrates, it is patent that more than 70% of establishments have been found to be extracting ground water illegally. Verified compliance status is said to be only for 55 units out of 1903, which is less than 3%. Thus, situation is alarming as shown by rampant violations, defeating the directions of the Hon'ble Supreme Court in *M.C. Mehta v. Union of India & Ors.* (1997) 11 SCC 312 requiring control and regulation of groundwater extractions. While a specialized body has been constituted in the form of CGWA, it is difficult to say that it is effective as expected. **Observations of the Hon'ble Supreme Court that management of water resources is to achieve overall aspirational goal of sustainable development on principles of inter and intra generational equity, the precautionary principle, conservation of natural resources and environmental protection appear to have been completely ignored.**

14. The Authority directed to be constituted by the Hon'ble Supreme Court was for the following mandate:-

"7. ... The mandate of the authority needs to include the following:

- * To deploy river basins as the basis for regional planning for sustainable water resource management (along with commensurate land use).
- * To prepare medium and long-term national land use plans inter alia including agricultural practices, human settlement patterns and industrial typology in consultation with Ministries/Departments concerned **based on the regional water supportive capacity.**
- * To assess the present irrigation practices and cropping patterns, with respect to high water consuming crops and lay down National Agricultural Water Use Policy to **encourage judicious use of water resources.**
- * To keep under review groundwater levels and quality, and surface water quantity and quality to devise and implement pragmatic strategies at plan and programme levels.
- * To ensure maintenance of minimum flows in the rivers so as to fulfil the riparian rights, to protect the flood plains, to as also to protect the vital ecological functions of the rivers.
- * To ensure techno-economic feasibility and to implement programmes on **reuse of appropriately treated sewage for agriculture, reuse of industrial wastewaters as**

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industrial process water, use of treated sewage in social forestry and public parks in municipal areas and reuse of treated wastewater in new housing complexes for non-consumptive usages.

- * **To protect, conserve and augment traditional water retaining structures.**
- * **To protect, conserve and augment natural and manmade wetlands in the country.**
- * **To promote rain water harvesting in human settlement practices, particularly in cities with more than 10 lakh population in arid/semi-arid regions.**
- * **To promote and implement modern and traditional water harvesting technologies to ensure minimal expenditure in groundwater harnessing.**
- * **To design and implement programmes to arrest alarming rates of decline in snowline in the country.**
- * **To ensure catchment area treatment, including construction of check dams, contour bunding, control of river bank erosion and plantation of endemic fast-growing tree species to arrest soil and water loss in all river basins.**
- * **To ensure implementation of afforestation programmes for achieving a minimum of 33% forest cover as per the National Forest Policy, 1988.**
- * **To prepare and implement guidelines on water rate structure for various water usages commensurate with the production and scarcity value of the resource.**
- * **To ensure community participation with a view to harnessing traditional knowledge at all stages in the holistic approach to water resource management."**

15. **With evidence of large-scale illegal extraction of ground water and data of depleting ground water levels, stringent measures are required for sustainable water management. We have no other option but to hold that there is all round failure of the statutory authorities in complying with the mandate of judgement of the Hon'ble Supreme Court.**

16. **This Tribunal has been dealing with the issue since 2012. In spite of monitoring for ten years, the rampant non-compliance is continuing. There is unwillingness or neglect by the Authorities in performing their statutory functions which has also been recorded in earlier orders referred to above. There is consequential adverse effect on flow of river and streams which is obviously leading to disruption of aquatic ecosystems and food security. Salinization of soil is another well-known adverse consequences.**

17. **It remains patent that CGWA is ill-equipped to handle the problem. Statutory framework is required to be revamped to give effect to the directions of the Hon'ble Supreme Court. The appraisal process, essential component of regulatory powers,**

stands delegated to the District Magistrates or other authorities, without such authorities being equipped or mandated to conduct necessary appraisal. The result is that either groundwater extraction is taking place without any permission and with no adverse consequences or such approvals are being granted mechanically as a matter of course unconditionally or with conditions which are not monitored. Alternatives to ground water extraction in the form of re-use of treated water for secondary purposes are not being adequately considered. This is resulting in shortage of potable water for drinking purposes.

18. *Vide order dated 20.07.2020 in Original Application No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., the situation was reviewed exhaustively. The Tribunal expressed disappointment with the approach of the Authorities contrary to the mandate as per judgement of the Hon'ble Supreme Court. Some of the observations in the said order are:-*

"27. In terms of the Tribunal's previous orders (dated 03.01.2019, Paras 29 and 31¹, and dated 11.09.2019, Para 24²), the core issues that are required to be considered are:

- a. ***Has a robust institutional monitoring mechanism been evolved***
 - i. ***To define 'assessment unit' - wise carrying capacity and accordingly set (a) target replenishment levels and (b) plan for permissible levels of extraction, of ground water levels in OCS areas;***
 - ii. ***to assign individual target replenishment levels as a condition for granting extraction permits, and to audit such replenishment by those who are extracting groundwater; as well as to audit and measure actual carrying capacity periodically;***
 - iii. ***to monitor real-time implementation of conditions for permitting extraction of ground water;***
 - iv. ***to withdraw permits for extraction of ground water failing target replenishment levels; as well as***
 - v. ***to sustain the flow of rivers in terms of e-flows and sustain other water bodies?***
- b. ***Is there a provision for an impact study in light of projected data for the next 50 years (in phased manner with action plan decade-wise)?***
- c. ***Has an effective and measurable plan been prepared for preventing depletion and unauthorized extraction of ground water backed by requisite mechanism in the form of manning and effective functioning of CGWA so as to ensure sustainable ground water management in terms of the Hon'ble Supreme Court mandate by which CGWA was created?***

¹ Quoted supra, Para 20

² Quoted supra Para 23

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d. Is the compensation regime against violators adequately deterrent?

28. The answer is 'no'. If implemented, the current report would nullify the mandate of the Hon'ble Supreme Court by seeking to deregulate ground water extraction, ignoring its impact on the e-flow of rivers, water bodies and overall sustainable management of scarce natural resources with emphasis on industrial development, without balancing development and environment. Irreversible damage cannot be allowed by extracting water beyond safe levels, without impact assessment.

29. We, thus, hold that as per mandate of sustainable development under Section 20 of NGT Act, 2010, which has been held to be part of right to life under Article 21 of the Constitution, the regulatory authority must direct its policy towards preventing further depletion of and upgrading the groundwater levels based on impact assessment. Extraction can neither be unregulated or allowed across the board without individual consideration. For this purpose, there is need to compile data by **mapping all the assessment units individually in terms of current and estimated water level, drawal and replenishment and preparing a management plan for all such units.** The CGWA being a statutory regulator for the country has to exercise overriding power in the form of statutory regulatory orders. It may have its own network and, to the extent found viable, utilize the network of existing Authorities like District Magistrates, Environment Departments, Departments of Irrigation and Public Health etc. The ground water assessment has to be done annually and placed on the respective websites of the Districts or States. Any extraction of groundwater has to be permitted keeping in mind availability of groundwater ensuring that there is no further depletion and ground water level remains at safe level.

30. At this stage, we may notice that the regulatory mechanism of the CGWA has not been adequate, as the report also notes. CGWA does not appear to have requisite strength nor enforcement mechanism nor strategies. This may be one of the reasons for failure in effective monitoring, defeating the object of law. This has led to large number of petitions before this Tribunal pointing out that illegal groundwater extraction was rampant. **The plans for rain water harvesting and many other steps to a great extent remain largely only on paper.** Remedial measures need to be taken in view serious challenges in protection of groundwater level, to save rivers and water bodies and the entire chain of environment."

Paras 31 to 35...xxx.....xxx.....xxx

Review of pertinent case law re. Sustainable Development

36. The principle of sustainable development is well established. We may refer to certain well-known decisions. In (1996) 3 SCC 212, *Indian Council for Enviro-Legal Action and Ors. v. Union of India & Ors.*, the Hon'ble Supreme Court considered and explained the principle and laid down that compensation has to cover cost of

remediation.³ The report in the present case is not compliant with this principle as observed above. The principle of sustainable development, as a balancing concept, has been further discussed and explained in (1996) 5 SCC 647, *Vellore Citizen's Welfare Forum v. Union of India & Ors.*⁴ The Public Trust Doctrine has been discussed and explained in (1997) 1 SCC 388, *M.C. Mehta v. Kamal Nath & Ors.*⁵ There can be no exemption to industries against sustainable development principle as held in (2001) 2 SCC 62, *A.P. Pollution Control Board II v. Prof. M.V. Nayudu (Retd.) & Ors.*⁶ In (2004) 10 SCC 201, *State of W.B. v. Kesoram Industries Ltd. & Ors.*, there are observations to the effect that **deep underground water belongs to the State and is governed by the Public Trust Doctrine** (Para 387). Use of water for irrigation purpose may be permissible but it cannot affect reuse of water by others. Reference was made to the judgement of the Kerala High Court in (2004) 1 KLT 731 restraining *Hindustan Coca Cola Beverage* from using groundwater for its plant. It was observed that the State was under duty to protect ground water against excessive exploitation (para 389). The issue involved therein was justifiability of levy of cess on minor minerals by the Central Govt which was upheld by majority. These observations are in the minority judgement but on this issue, there is no contra view in majority judgement. In (2006) 3 SCC 549, *Intellectual Forum, Trupathi v. State of A.P. & Ors.*, the said principles have been reiterated.⁷ We may refer to the need for impact assessment to give effect to sustainable development and precautionary principle. In recent judgement in (2019) 15 SCC 401, *Hanuman Laxman Aroskar v. Union of India*⁸, the environmental rule of law has been discussed as follows:

"35. The Constitution (Forty-second Amendment) Act, 1976, which came into force with effect from 3-1-1977, inserted Article 48-A to the Constitution which mandates that the State shall endeavour to protect and improve the environment and safeguard the forests and wildlife of the country. Article 51-A(g) of the Constitution places a corresponding duty on every citizen to protect and improve the natural environment including forests, lakes, rivers and wildlife and to have compassion for living creatures. Following the decisions taken at the United Nations Conference on the Human Environment held at Stockholm (the Stockholm Conference) in June 1972 in which India participated, Parliament enacted the Environment (Protection) Act, 1986 to protect and improve the environment and prevent hazards to human beings, other living creatures, plants and property.

144. **The environmental rule of law provides an essential platform underpinning the four pillars of sustainable development — economic, social, environmental and peace [United Nations Environment Programme, First Environmental Rule of Law Report.... The environmental rule of law becomes a priority particularly when we acknowledge that the benefits of environmental rule of law extend far beyond the**

³ ¶ 67, 68 & 70

⁴ ¶ 11 to 15

⁵ ¶ 25 & 34

⁶ ¶ 44

⁷ ¶ 68 to 82

⁸ ¶ 35, 42, 144, 149 & 150

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environmental sector. While the most direct effects are on protection of the environment, it also strengthens rule of law more broadly, **supports sustainable economic and social development, protects public health,** contributes to peace and security by avoiding and defusing conflict, and protects human and constitutional rights.... Similarly, the rule of law in environmental matters is **indispensable “for equity in terms of the advancement of the Sustainable Development Goals (SDGs),** the provision of fair access by assuring a rights-based approach, and the promotion and protection of environmental and other socioeconomic rights

149. In 2015, the International Community adopted the 2030 Agenda for Sustainable Development and its 17 SDGs. These 17 goals are:

- (i) Eradication of poverty;
- (ii) Eradication of hunger;
- (iii) Good health and well-being;
- (iv) Quality education;
- (v) Gender equality;
- (vi) **Clean water and sanitation;**
- (vii) Affordable and clean energy;
- (viii) Decent work and economic growth;
- (ix) Industry, innovation and infrastructure;
- (x) Reduced inequalities;
- (xi) Sustainable cities and communities;
- (xii) Sustainable consumption and production;
- (xiii) Climate action;
- (xiv) Protecting life below water;
- (xv) Life on land;
- (xvi) Peace, justice and strong institutions; and
- (xvii) Partnerships to achieve the goals.

150. Each of these goals has a vital connection to the others. Together, they provide an agenda for human development: development in a manner which accords adequate protection to the environment. UNEP recognises that the natural environment—forests, soils and wetlands—contributes to the management and **regulation of water availability and water quality,** strengthening the resilience of watersheds and complements investments in physical infrastructure and institutional and regulatory arrangements for water access and disaster preparedness.”

37. In a recent judgement, Madras High Court⁹ considered the issue of regulation of the groundwater¹⁰. It was also observed that drawal of groundwater without authority will be criminal offence of theft and mischief under Section 379 and 425 IPC. Such extraction must be scientifically monitored District wise with punitive consequences against violations. Following order was passed:

⁹ Dated 03.10.2018, M/S. Sarooja Agro Foods v. The Chief Engineer

¹⁰ ¶ 69 to 82

- (1) *The impugned order of regulation issued by the 1st respondent in G.O.Ms.No.142, dated 23.07.2014 is confirmed.*
- (2) *The respondents are directed not to grant licence, No Objection Certificate (NOC) or permission for the commercial establishments / person to extract ground water for commercial usage in the absence of fixation of water Flow Meter on the Board outlet, which is to be inspected.*
- (3) *The respondents are directed to inspect the functional quality and other established standards of the Flow Meters fixed by the persons, who all are applying for permissions / No Objection Certificate (NOC) and at the time of granting permission / No objection Certificate (NOC), the Flow Meter should be sealed properly by the respondents / Public Works Department (PWD) officials.*
- (4) *The Flow Meter must be sealed in such a way to prevent any tampering by any person. Quantum of Water to be extracted by individuals, are to be fixed periodically as per the assessment to be made by the P.W.D. Authorities as per the Regulations.*
- (5) *The respondents are directed to measure the quantum of water extracted by the establishments / persons by taking meter reading every Month and accordingly, the same is to be regulated.*
- (6) *The respondents are directed to follow all other terms and conditions fixed for grant of licence / permission for Extraction of Ground Water for commercial usage as per the guidelines issued in G.O.Ms.No.142, Public Works Department dated 23.07.2014.*
- (7) ***The respondents are directed to register the Police complaint in the event of identifying any excess Extraction of Ground Water by tampering the Flow Meters sealed or by any other means by any person. The case must be registered Under Section 379 of Indian Penal Code (IPC). In addition, if the water is wasted for causing wrongful loss, then Section 425 of the Indian Penal Code (IPC) will also attract.***
- (8) *The respondents are directed to suspend the licenses by issuing show cause notices and by providing an opportunity to the persons, who have involved in the offence of theft or violation of all other conditions stipulated in the Government Regulations, or if a criminal case is registered. If any person is convicted, then he shall be permanently debarred from getting licence for Extraction of Ground Water.*
- (9) *The District Collectors of all the Districts in the State of Tamil Nadu are directed to issue suitable directions / orders to the Revenue Divisional Officer, Tahsildars and all other officials concerned to inspect and monitor the Extraction of Ground Water by the persons for commercial usage.*
- (10) *The District Collectors of all the Districts are directed to constitute monitoring committees to monitor the*

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Extraction of Ground Water by the individuals for commercial purposes.

- (11) *Each Monitoring Committee appointed by the District Collector concerned, shall consists minimum of five persons and the Committee is empowered to monitor the Extraction of Ground Water for commercial purposes by the individual persons and commercial establishments.*
- (12) *The Monitoring Committee shall consist of the following persons:*
- (i) *The District Environmental Engineer from Pollution Control Board of the State of Tamil Nadu.*
 - (ii) *One qualified Public Works Department (PWD) Engineer from Water Resources Department.*
 - (iii) *The Assistant Director of Zoology and Mining of the State Government.*
 - (iv) *The Revenue Divisional Officer of the concerned locality.*
 - (v) *One nominee from the office of the Chief Engineer, Central Ground Water Board of the Government of India.*
- (13) *The Monitoring Committee is entitled to collect proofs and documents in respect of the Extraction of Ground Water illegally and excessively by any person and submit a complaint / report to the District Collector concerned, who in turn, after verifying the same, shall register a complaint with the Jurisdictional Police for registering a criminal case under the provisions of Indian Penal Code (IPC).*
- (14) *It is needless to State that, only in the event of compliance of the regulations and conditions imposed in this order, the persons / establishments shall be allowed to extract the Ground water for commercial usage or for commercial purposes.*
- (15) *The 1st respondent / Secretary, Public Works Department is directed to issue consolidated instructions in this regard based on the order passed in the present writ petitions to all the District Collectors, enabling them to implement the Court orders promptly."*

19. *Directions issued by the Tribunal in the said order are:-*

"

39. *In the light of the above discussion, we direct as follows:*

a. *MoJS may ensure requisite manning and effective functioning of CGWA so as to ensure **sustainable ground water management** in terms of the Hon'ble Supreme Court mandate by which CGWA was created.*

b. *Let CGWA and MoJS comply with the directions of this Tribunal in orders dated 3.1.2019, 7.5.2019 and 11.9.2019, to*

have a meaningful regulatory regime and institutional mechanisms for ensuring prevention of depletion and unauthorized extraction of ground water and sustainable management of groundwater in OCS areas. **Regard must be had to water availability and safe levels to which its drawal can be allowed, especially for commercial purposes, based on available and assessed data in each "Assessment unit".** Procedures for assessment of individual applications and institutional mechanism may be clearly laid down.

c. As per orders dated 3.1.2019, undertaking an impact study in light of projected data for the next 50 years (in phased manner with action plan decade-wise).

d. **There must be no general permission for withdrawal of ground water, particularly to any commercial entity, without environment impact assessment of such activity on individual Assessment units in cumulative terms covering carrying capacity aspects by an expert committee.** Such permission should as per Water Management Plans to be prepared in terms of this order based on mapping of individual assessment units. Any permission should be for specified times and for specified quantity of water and not in perpetuity, and be necessarily subject to digital flow meters which cannot be accessed by proponents, with mandatory annual calibration by authorized agency at proponents' cost. **An annual review by independent and expert evaluation must audit and record ground water levels as well as compliance with the conditions of the permission.** Such audits must be published online for transparency and to track compliance and year-on-year change in ground water levels, and swift action taken against those who fail audit, including withdrawal of permission, blacklisting, initiation of prosecution and recovery of deterrent compensation as per CPCB regime. Records must be maintained online and for a sufficient and reasonable time.

e. As observed in para 0(a) and 29(a) above, **all OCS assessment units must undergo water mapping. Water Management Plans need to be prepared for all OCS assessment units in the country based on the mapping data, starting with Over-exploited blocks. The Water Management Plans, data on water availability or scarcity and policy of CGWA must be uploaded on its website for transparency and public involvement. Such exercise may be done expeditiously, preferably within next three months."**

20. The Tribunal further considered the matter vide order dated 25.02.2022 as noted earlier. Earlier directions were reiterated and compensation levied in some matters but in the present matter, notice to the affected establishments was issued so that principles of natural justice are followed.

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21. In the light of rampant violations as found above, further question is what further course of action is to be adopted. As already observed, extent of compliance is only to the extent of 3 % and established non-compliance is more than 70%. There is a grey area of about 25% for want of information being furnished or collected.

22. Under the circumstances, case appears to be made out for directing sealing of all establishments operating without mandatory consents to operate as per Water Act, till compliance and registering criminal cases for theft of groundwater against owners of the establishments. We have already referred to, in para 18 above, the law on the point that ground water vests in the State and extraction is not permissible without consent of the State. Further, such extraction can only be on payment of laid down charges. There is also need to recover compensation for illegal drawal of groundwater equal to the cost of such water with deterrent element with reference to the turnover of such establishment and also equal to the cost of restoring the environment. We leave this course to be adopted as per law by concerned statutory authorities.

23. However, we find it necessary to direct deposit of interim compensation atleast at the floor level. We called upon learned Counsel to assist us about the quantum of interim compensation.

24. Learned Counsel for UP Jal Nigam suggests that interim compensation may be as per guidelines dated 24.09.2020 (though found to be inadequate by the Tribunal in earlier judgement dated 25.2.2022 in OA2015). According to him, such interim compensation should be for atleast five years prior to filing of this application as per section 15 of the NGT Act but in any case from 1.10.2017 to 30.9.2022. It works out to Rs. 50 lakhs per establishment having more than 100 rooms, Rs. 25 lakhs per establishment having 50-100 rooms and Rs. 10 lakhs per establishment having upto 50 rooms. This is calculated at the rate of Rs. 80 per KL/cubic metre, taking consumption to be 350 KL per room per day, which comes to be Rs. 10,000 per room per year. For 100 rooms, it will be Rs. 10 lakhs per year and for five years Rs. 50 lakhs. Same basis applies to other calculations. No other basis is suggested by any learned Counsel. We find the suggestion to be acceptable.

25. After hearing learned Counsel for the appearing establishments, we direct interim compensation at above rate be deposited by all the establishments identified as extracting groundwater without permission as well those not having consents to operate under the Water Act. Any earlier deposit will be adjusted in the interim compensation, subject to verification by the District Magistrate. This will be without prejudice to further action by statutory regulators as per law. Deposit may be made within one month with the respective District Magistrates, failing which theft cases be registered against the concerned establishments and borewells sealed. The compensation deposited will be kept in separate accounts by the District Magistrates for utilisation in accordance with the respective District Environment Plans within six months for

improving water quantity and quality, restoring water bodies and taking other relevant measures in their respective Districts. This task may be given specifically to an officer of level of ADM, who may report to the District Environment Committee already constituted as per directions of this Tribunal dated 26.09.2019 in OA No. 360/2018, Shree Nath Singh vs. Union of India & Ors.

26. We also direct the joint Committee constituted by CGWA, mentioned in para 11 above, to assess final compensation as per above guidelines, after giving opportunity to the concerned establishments, within three months. Any party aggrieved by such orders can take their statutory or other remedies as per law. This order may be served by the Committee by email on all the identified violators individually within one week.

27. We further direct the Committee constituted by CGWA as mentioned above in para 11 may verify the compliance status in respect of establishments for whom such status has not been so far verified either on account of such establishments being closed or having not furnished the information. This may be done within one month. On such verification, above course of action may be followed for them.

28. Action may also be taken for the establishments having not taken requisite consents under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

29. We further direct that while granting consents, requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.

30. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month. Consent mechanism may also cover conditions in terms of order of this Tribunal dated 23.07.2020 in O.A. No. 400/2017, Westend Green Farms Society vs. Union of India & Ors. applicable to such establishments.

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31. The States other than Uttar Pradesh may also study above directions and take further action by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today.

32. Though opportunity of hearing was available to all the affected parties as they have been issued notices by PCB/DMs about present proceedings and will also have opportunity to present their respective cases before the joint Committee, any party aggrieved by the above order, who claims that opportunity of being heard was not given by the Tribunal, is free to avail such opportunity by moving an application in the present matter, apart from statutory remedies against assessment/recovery of compensation.

33. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

11. Following the above order, we issue directions for sealing of all illegally operating borewells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data and view point of the PPs, if any, filed. We also direct that while granting consents,

requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism. Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.

13. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District

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Magistrates by 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A. No.438/2018 to the extent applicable to present context may also be filed. The joint Committee may continue the work of inspection of the remaining projects and adopt the same course of action as in the present matter and cover the action taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter.

List for further consideration on 03.07.2023.

A copy of this order be forwarded to Chief Secretaries of all the States/UTs by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

November 15, 2022
O.A. No 392/2022
A



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. NO

H93573 /सी-1/NGT-158/2023

दिनांक

Date - 15/05/2023

To,
The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.: Report in compliance to direction issued by Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

Sir,

That in compliance of the orders dated 15.11.2022 passed by the Hon'ble National Green Tribunal, New Delhi in OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors., the report of the status of compliance as on 30-04-2023 is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal for perusal.

Encl:- As above.

Yours Sincerely

(Vivek Roy)

Chief Environmental Officer,
Circle-1

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.
4. Regional Officer, UPPCB, Greater Noida.

Chief Environmental Officer,
Circle-1

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226010
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वेबसाइट : www.uppcb.com

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Website : www.uppcb.com



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Compliance Report**In****Original Application No. 392/2022****Prasoon Pant & Anr.***Versus***Union of India & Ors.****Order Date – 15.11.2022****TRUE COPY**

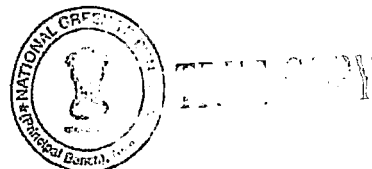
Report in compliance to direction issued by Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors.

1. Brief background

Hon'ble NGT on dated 15.11.2022 in matter of OA No. 392/2022, Prasoon Pant & Anr. Vs. Union of India & Ors. has passed following order: -

".....11. Following the above order, we issue directions for sealing of all illegally operating bore wells and recovery of compensation for illegal extraction of ground water in the past considering the cost of such water with deterrent element and the cost of replenishing ground water level. In absence of clear data on these aspects, interim/floor level compensation can be equal to atleast 0.5% of the project cost of the PPs, apart from remedial action for future. The PPs may deposit compensation with the respective District Magistrates and the State PCB within one month from today, failing which the District Magistrate will be free to take coercive measures including filing of theft cases against the projects extracting ground water without permission and stopping the ongoing projects. Final compensation may be assessed by the joint Committee comprising of Regional Director, CGWB, Northern Region/or his Representative, representative of Uttar Pradesh Pollution Control Board and the District Magistrate.

12. The joint Committee may also consider the data and view point of the PPs, if any, filed. We also direct that while granting consents, requirement of installing digital water metres connected to central servers may be laid down. Concerned establishment may be required to furnish an 'Appraisal report' with regard to the quantity of ground water available for extraction in the area and replenishment measures proposed by the concerned establishment such as rain water harvesting, sewage treatment, use of treated sewage. Such Appraisal report may be duly verified by the State PCB by an appropriate mechanism.



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Such project proponents may also undertake measures to compensate environment, particularly augmenting water quantity and improve water quality by afforestation, education and other measures which may be mentioned in the consent conditions and NOCs for extraction of ground water. Further, in respect of establishments having water supply from the local bodies and also extracting ground water, there should be separate digital metres in respect of both sources.

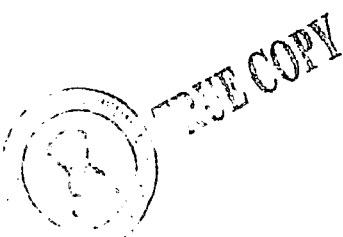
13. We also direct the concerned statutory regulators to look into and regulate use of potable water for non-contact purposes for which non potable water can be used to augment availability of potable water for drinking. If consents/NOCs are not applied for within one month, the establishments may be closed by the State PCB. If filed, such applications may be examined within next one month.

14. The States other than Uttar Pradesh may also take necessary action on the subject by issuing necessary SOP through their Water Resources Departments and State PCBs within one month from today. The activities which need to replace use of potable water may be listed and mentioned in consents.

15. Report of status of compliance as on 30.04.2023 may be filed by the UP State PCB, after compiling the relevant data from the concerned District Magistrates by 15.05.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

16. Other directions in the order dated 17.10.2022 in O.A. No.438/2018 to the extent applicable to present context may also be filed. The joint Committee may continue the work of inspection of the remaining projects and adopt the same course of action as in the present matter and cover the actions taken in the next report.

Any person aggrieved by this order will be free to move this Tribunal, if not satisfied with the approach of the Committee in the matter. "



2. Action taken Report:-

I. Summary:-

1. All 63 projects to whom letter dated 07.09.2022 was issued for procuring information pertaining to source of water, quantity of water requirement and NOC from CGWB/SGWB, have been inspected by the Joint Committee.
2. Out of 63 projects, in 41 projects illegal bore wells have been indentified during inspections, in which Committee formed under Chairmanship of ADM(E), Gautam buddh Nagar vide letter dated 30-11-2022 (a copy of which is annexed as Annexure -1) in continuation to the previously formed committee vide letter dated 18.07.2022, has sealed bore wells in 12 projects and 10 projects have dismantled their bore wells, 03 projects have obtained NOC for ground water abstraction and rest 16 projects have submitted their representation to District Magistrate, Gautam buddh Nagar, regarding insufficient water supply/no water supply by Authority (a copy of which is annexed as Annexure-2).
3. As per the decision taken in the Joint Committee meeting dated 16.01.2023 regarding representation of PPs, further action has to be taken by GNIDA to provide water in required quantity or UPGWD to comply with U. P. ground water act, 2019, minutes of meeting is annexed as Annexure-3.
4. In compliance of Hon'ble NGT order dated 15.11.2022, regarding deposition of Floor level compensation (0.5% of project cost as directed by Hon'ble NGT) for illegal extraction of ground water, notices have been issued by Regional office, UPPCB, Greater Noida, to concerning 41 projects for the same. Further, again directions have been issued to 38 projects for deposition of Interim/ Floor Level Compensation by UPPCB based upon the project cost available with UPPCB. No data of 03 projects



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pertaining to the cost of the projects is available with UPPCB. However, UPPCB has requested GNIDA to provide data regarding the cost of the projects and also has addressed it to Nodal officer UPGWD Gautam buddh Nagar vide its letter dated 18.04.2023 in continuation to the communication received from CGWB via email dated 18.04.2023, the copies of which are annexed as Annexure- 4 & 5.

5. Further, UPPCB has initiated action under Water (Prevention and Control of Pollution) Act, 1974 against 29 projects show cause has been issued by the State Board. Apart from this, Show Cause Notices for imposition of Environmental Compensation as per CPCB guidelines to the tune of approximate Rs 2.21 Crores have also been issued.
6. In compliance of Hon'ble NGT order dated 15.11.2022, UPPCB vide its letter dated 03.04.2023 has requested to U.P. Ground Water Department to take legal action against defaulter projects under Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 also. A copy of the same is annexed as Annexure- 6.
7. Summary of the Status in tabular form regarding action taken against projects with illegal water abstraction and defaulter found under the provisions of Water Act is being given in table 1 and 2 as below:-

Status of action against illegal water abstraction

Table-1

Total number of projects	No. of Projects in which Bore well found	Bore well sealed by Joint Committee	Bore well dismantled	Not sealed	Project having valid NOC for Ground water abstraction	No. of Show Cause notices issued for deposition of interim/ floor compensation
63	41	12	10	19 *	03	38**

* 03 Project having valid NOC for Ground water abstraction & 16 projects have submitted representation before Joint Committee.

** 03 Projects have not provided any information regarding project cost although Show Cause Notices have been issued against these 03 projects also.



Status of compliance of Water Act (CTE/CTO)**Table-2**

Total number of projects	No. of projects having CTE/ valid CTO	Construction work is closed since long time due to its own reasons	Show Cause Notice issued under the provisions of Water Act	Show cause Notice under process	Amount of Show Cause Notices issued for imposition of EC as per CPCB guidelines (In Crores)
63	30	02	29	2	2.21

II. In compliance to the order passed on dated 15.11.2022, rest 30 projects have also been inspected apart from the earlier 33 Projects by the Joint Committee. The status of which is annexed as Annexure-7.

III. Assessment of Final Compensation:-

In compliance of Hon'ble NGTs order dated 15-11-2022 regarding assessment of final compensation CGWB has nominated its representative vide letter dated 31 January, 2023 for assessment of final compensation in coordination with UPGWD, UPPCB and District Administration. CGWA has also asked for data such as period of EC comprising number of days, consumption of ground water per day, total cost of project area and name of block area, regarding which Regional Office, UPPCB, Greater Noida has written vide letter dated 18-04-2023 to U.P. Groundwater enclosing the list of 41 projects to provide the data for the assessment of final compensation. Final Compensation is proposed to be assessed and imposed by the Joint Committee as per the directions of Hon'ble NGT.

IV. Further Actions

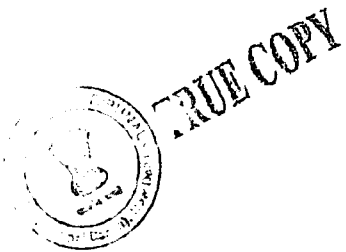
- i) U.P. Pollution Control Board is undertaking further strict actions against the defaulters to ensure the compliance of Hon'ble NGTs order date 15-11-2022 under Water and Air Act provisions.



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Imposition of Environmental Compensation as per CPCB's guidelines is also under process against the defaulters as it shall act as a deterrent for continuation of violation of Air and Water Act provisions.

Final Compensation is proposed to be assessed and imposed by the Joint Committee as per the directions of Hon'ble NGT.





संदर्भ संख्या
Ref

IC-1/NGT-ISO/2023

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक

Date

E-mail

To,

The Registrar General
Principal Bench
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, New Delhi.
E-mail : judicial-ngt@gov.in

Sub:- Supplementary compliance report in Original Application No. 392/2022
Prasoon Pant & Anr. Versus Union of India and Ors.

Sir,

That in compliance of the orders dated 15-11-2023 passed by the Hon'ble National Green Tribunal, New Delhi in O.A. No. 392/2022 Prasoon Pant & Anr. Versus Union of India and Ors., the supplementary Compliance Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal for perusal.

Encl: As Above.

Yours Sincerely

(Vivek Roy)

Chief Environmental Officer,
Circle-1

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri. Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow for information.
4. Regional Officer, UPPCB, Greater Noida.

Chief Environmental Officer,
Circle-1

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E-mail : info@uppcb.com
Website : www.uppcb.com



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Supplementary Compliance Report

In

Original Application No. 392/2022

Prasoon Pant & Anr.

Versus

Union of India & Ors.

Order Date – 15.11.2022



**Supplementary Compliance Report In Original Application
No. 392/2022 Prasoon Pant & Anr. Versus Union of India &
Ors**

UPPCB has earlier filed compliance report vide letter dated 15.05.2023 in context of aforesaid case and OA 392/2022 Prasoon Pant & Anr. Versus Union of India & Ors. In continuation to earlier actions, further actions have been undertaken as under:-

1. Actions taken by UPPCB

Out of 63 projects, construction work of 02 projects is closed due to their own reasons since long time. Out of 61 projects, 36 projects have valid CTE/CTO. UPPCB has issued show cause notices under provisions of Water Act and Air Act to the rest 25 defaulting projects at present. Further, prosecution is also proposed against these defaulting units, if they fail to obtain CTO and remained non-compliant.

2. Actions taken by CGWA

CGWA has calculated final compensation as per data provided by UPPCB and Greater Noida Authority pertaining to 41 defaulter projects in compliance of OA no. 392/2022 Prasoon Pant & Anr. Vs Union of India & Ors vide email dated 30.06.2023. UPPCB Noida has sent the proposal of imposition of final compensation as assessed by CGWA to the joint committee vide its letter dated 30.06.2023 for approval of the proposal so that final compensation can be imposed and defaulter units be put to notice regarding it in compliance to Hon'ble NGT order dated 15.11.2022 (Copies attached as Annexure-1).



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क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर
ई-मेल : rogreaternoida@uppecb.in, फोन/फैक्स- 0120-2321024

सन्दर्भ संख्या : 387/NGT-J4/2023

दिनांक : 30/6/2023

सेवा में,

1. अपर जिलाधिकारी (प्रशासन), गौतमबुद्धनगर।
2. वरिष्ठ प्रबन्धक (जल/सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, ग्रेटर नोएडा।
3. हाईड्रोलॉजिस्ट, उ0प्र0 भू-गर्भ जल विभाग, गौतमबुद्धनगर।

विषय: मा0 एनजीटी में योजित ओ0ए0 सं0 392/2022 प्रसून पन्त व अन्य बनाम यूनियन ऑफ इण्डिया में पारित आदेश दिनांक 15.11.2022 के अनुपालन में प्रश्नगत परियोजनाओं के विरुद्ध Final Compensation अधिरोषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 अधिकरण द्वारा पारित आदेश दिनांक 15.11.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त आदेश का अनुपालन सुनिश्चित कराये जाने हेतु जिलाधिकारी महोदय के कार्यालय आदेश दिनांक 02.06.2023 द्वारा गठित संयुक्त समिति को प्रश्नगत परियोजनाओं पर Final Compensation की गणना किये जाने हेतु निर्देशित किया गया है। तत्क्रम में अवगत कराना है कि केन्द्रीय भू-गर्भ जल बोर्ड द्वारा प्रश्नगत परियोजनाओं पर Final Compensation की गणना सहित सूची प्रेषित की गयी है, जो कि अनुमोदन की कार्यवाही हेतु आपको प्रेषित की जा रही है, जिससे मा0 अधिकरण के आदेश के अनुपालन में प्रश्नगत परियोजनाओं को Final Compensation की नोटिस निर्गत की जा सके।

संलग्नक: यथोक्त।

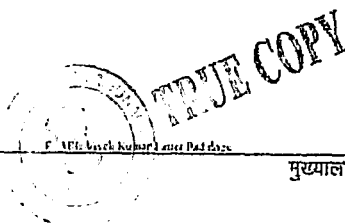
भवदीय

कृते क्षेत्रीय अधिकारी

प्रतिलिपि:

1. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ सादर प्रेषित।
2. सहायक भूजल वैज्ञानिक, केन्द्रीय भू-गर्भ जल बोर्ड, लखनऊ को सूचनाार्थ।

कृते क्षेत्रीय अधिकारी



S. No.	Name and Address of the Project	Project Cost in Cr. (As per UPPCB record)	Criteria for assessment of Project cost	As per Environmental Clearance (Fresh Water Requirement) (KLD) Water consumption	Date of Map Approval/Sanction date from GNIDA Start date from	Date of verification by joint committee to close date	Total number of days	No. of Years	Assesment of Envicourment Compensation as per CGWA guideline September 2020
1	2	3	4	5	6	7			
1	Aastha Greens (AASTHA INFRACITY LIMITED) Plot No-03, GH-04 Sector-04, Greater Noida, Uttar Pradesh	324.27	CA Certificate	201	25 May 2013	23 March 2023	3589	9.8	81156262.5
2	ACE Aspire (Promoter- M/S Ideal Realtech Pvt Ltd.), GH-02A, TechZone-4, Greater Noida West	277.58	CA Certificate	304	30 January 2013	14 December 2022	3605	9.9	123291000
3	ACE City (IDEAL REALTECH PVT LTD), GH-01, Sector-01, Greater Noida	783	CA Certificate	663	02 January 2017	30 December 2023	2188	6.0	163197450
4	Ace Divino (STARCITY REAL ESTATES PRIVATE LIMITED) Plot No. GH-14A, Sector-01, Greater Noida	661	CA Certificate	510	29 June 2015	22 March 2023	2823	7.7	161969625
5	Aims Green Avenue (Aims Golf Town Developers Private Limited), Phase-1, Plot No-4, GH-04, Greater Noida (West), Gautam Budh Nagar	326.3	CA Certificate	813	14 March 2011	23 March 2023	4392	12.0	401703300
6	Ajnara Homes (APV Realty Ltd.) Plot No. GH-03, Sector-16B, Greater West, Uttar Pradesh	369.62	CA Certificate	0	01 November 2010	16 February 2023	4490	12.3	0
7	Ajnara Le Garden (Ajnara Realtech Limited), GH-02, Sector-16B, Greater Noida West (Phase-1, Tower D,E,F,G)	203.0016	CA Certificate	0	29 November 2017	16 February 2023	1905	5.2	0
8	Apex Golf Avenue (FLORAL REALCON PRIVATE LIMITED), GH-03/SC-1, Adjoining TechZone, Gr. Noida west (Tower A,B,C,D,E & 6 Villas)	210.2317	CA Certificate	220	22 May 2015	28 December 2022	2777	7.6	68730750
9	ATS Destination (Promoter- M/s Starcity Real Estates Pvt. Ltd.), GH-14, Sector-1, Gr. Noida	634.18	CA Certificate	361	30 June 2015	14 December 2022	2724	7.5	110628450
10	ATS Home Craft (Happy Trails), (Shridhara Infiatech (P) Ltd.), GH-02A, sector-10, Gr. Noida	464	As per CTO application form	367	23 March 2018	24 December 2022	1737	4.8	57373110
11	ATS Rhapsody (Promoter- DAR Housing Limited) GH-12/1, Sector-1, Gr. Noida	415.93	CA Certificate	217	06 March 2017	14 December 2022	2109	5.8	51485962.5
12	Bulland Elevates (BULLAND BUILDTECH PVT LTD.), Plot No GH-3A, Sector-16C, Greater Noida, Gautam Budh nagar	284.53	CA Certificate	195	13 January 2015	20 February 2023	2960	8.1	43290000
13	Capital Athena (CAPITAL INFRA TECH HOMES PRIVATE LIMITED), GH-12A-2, Sector-01, Gr. Noida	350	As per CTO application form	329	27 February 2013	10 January 2023	3604	9.9	333393050
14	Coco county (Promoter- M/s SHIRJA REAL ESTATE SOLUTIONS PVT LTD), GH-03C, sector-10, Gr. Noida	262.95	As per CTO application form	236	13 January 2017	15 December 2022	2162	5.9	57401100
15	Divyansh Flora (Promoter M/s Divyansh Infra light (P) Ltd.), Plot No.-03H/GH-01, sector-16C, Gaur City-2, Gr. Noida	128	As per Rera application form	147	23 May 2013	27 December 2022	3505	9.6	38642625
16	Ecovillage III (SUPERTECH LIMITED), Plot No. GH-06, Sector 16B, Greater Noida, (Phase-1, 10 Towers only)	479.4973	CA Certificate	982	08 September 2014	16 February 2023	3083	8.4	340594425
17	Galaxy Blue Sapphire (GLD INFRA PROJECTS PRIVATE LIMITED) Plot No. C-03, Sector 4, Greater Noida, Gautam Budh nagar	726.5	CA Certificate	385	12 December 2017	22 February 2023	1898	5.2	82207125
18	Galaxy Diamond Plaza (ASTEROID SHELTERS HOMES PVT LTD) Plot No. C-01 A, Sector 4, Greater Noida, GALTAM BUDH NAGAR	277.66	CA Certificate	134	07 June 2016	22 February 2023	2451	6.7	24632550
19	Galaxy Royale (PRITHVEELINK BUILDWELL PRIVATE LIMITED), Plot No. GH-03, Sector-16C, Gaur City 2, Greater Noida, Uttar Pradesh	190.42	CA Certificate	137	24 July 2013	23 March 2023	3529	9.7	36260475
20	Galaxy Vega, (Promoter- M/s Panchlaxa Promoter (P) Ltd.), GH-08C, Sector-Techzone-IV, Gr. Noida west, (Tower F, G and Convenient Shopping Centre)	63.304	CA Certificate	292	27 June 2013	24 December 2022	3467	9.5	113890950



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21	Gaur City Mall, Plot No.C-1B/ GH-01, sector-4, Gr. Noida	652	CA Certificate	It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well. copy of same is attached		31 December 2022		0.0	0
22	Gaur City-1, GH-01, Sector-4, Gr. Noida	122.8	As per project letter	1. As per information provided by PP, 07 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself. 2. During joint visit it was found that out of total 18 bore wells, 11 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		04 January 2023		0.0	0
23	Gaur City-2, GH-01, sector-16C, Gr. Noida	473	As per project letter	1. As per information provided by PP, 06 operational Tubewells/ Borewells are established by GNIDA and no ground water abstraction is being done by PP itself. 2. During joint visit it was found that out of total 25 bore wells, 19 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		04 January 2023		0.0	0
24	Gaur Saundaryam, Plot No- GH-05C, Techzone-IV, Gr. Noida	581	CA Certificate	1. It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well. copy of same is attached. 2. During joint visit it was found that out of total 09 bore wells, 08 bore wells (not energized) were found without pump and electricity supply. It was informed by PP that all these bore wells were used for Geotechnical Investigation i.e. to obtain information on the physical properties of soil earthworks and foundations at initial ground stage of project		31 December 2022		0.0	0
25	Gulshan Bellina (GULSHAN HOMZ PRIVATE LIMITED), Plot No GH-02/A, Sector 16, Greater Noida	465.37	CA Certificate	It was informed by PP that project has obtained permission from UPGWD for abstraction of ground water through 01 bore well. copy of same is attached		22 February 2023		0.0	0
26	JM Florence (J.M. HOUSING LTD), Plot No. DV-GH-09C, Sector-Techzone-4, Gr. Noida west.	449.05	CA Certificate	445	04 September 2013	24 December 2022	3398	9.3	170112375

27	JNC The Park (JNC Construction Pvt. Ltd.), GH-1C, Sector-16 C, Greater Noida, District- Gautam Buddha Nagar	266.9475	CA Certificate	307	13 April 2011	20 February 2023	4321	11.9	149581912.5
28	La Residentia (Promoter- M/s La Residentia Developer Pvt Ltd), GH-06A, sector-Techzone-4, Gr. Noida	1150	As per Rera application form		14 March 2011	24 December 2022	4303	11.8	0
29	Lucky Plum Velly, Khasra No. 784, Vill-Bisrakh, near Stellar jeevan, Sector-1, Gr. Noida west.	Not Available in office record	-			30 December 2022		0.0	0
30	Mahagun Maantra-1, (Promoter- M/s Dhanya Promoters Pvt), Ltd. GH-01/B, sector-10, Gr. Noida.	177.41	CA Certificate	173	24 October 2013	15 December 2022	3339	9.1	43323525
31	Mahagun Maantra-2 (Hebe Infrastructure Pvt Ltd), GH-01/A, sector-10, Gr. Noida	205.83	CA Certificate	306	24 June 2013	24 December 2022	3470	9.5	119454750
32	Mahagun mywood (Phase-1, Phase-2, Phase-3) M/s Mahagun (India) Pvt. Ltd., GH-04, sector-16, Gr. Noida	463	CA Certificate	1171	09 March 2011	27 December 2022	4311	11.8	908672580
33	Mangalya Ophira (MANGALYA BUILDTECH PRIVATE LIMITED/SOLARIS INFRA PROJECTS PVT LTD), Plot no GH-16F, Sector-1, Greater Noida West, Gautam Budh Nagar	67.75	CA Certificate	286	27 January 2014	23 February 2023	3314	9.1	105627950
34	Neo Town (M/s Patel Advance JV) Plot No.GH-03, Sector-Techzone-4, Gr. Noida west. (Phase-1)	670.41	CA Certificate	624	04 March 2011	14 December 2022	4303	11.8	302070600
35	Novel Valley (AKG Infra Pvt Ltd.) Khasra No. 288, 290, 299, 302, Village Shahberi, Near Sector-16B, Greater Noida	Not Available in office record	-			22 February 2023		0.0	0
36	Panchsheel Hynish (Panchsheel Buildtech Pvt. Ltd), GH-08A, Sector-1, Gr. Noida west.	405.24	CA Certificate	289	13 October 2010	28 December 2022	4459	12.2	144973237.5
37	Rajhans Residency, (Rajhans Infateh (p) lld.), GH-06B, Sector-01, Gr. Noida west.	127.88	CA Certificate	242	31 December 2013	30 December 2022	3286	9.0	89461350
38	Sikka Karunya Green (Promoter- M/s Eco Green Buildtech (p) lld.), GH-02B, sector-10, Gr. Noida	230.28	CA Certificate	276	24 December 2014	15 December 2022	2913	8.0	90448650
39	Sindhya Greens Village- Vaidpura, Near Sector-10, Greater Noida, Uttar Pradesh	Not Available in office record	-			22 March 2023		0.0	0
40	Vihaan Green (Vihaan Developers Pvt. Ltd.), Plot No-GH-15C, Sector 1, Greater Noida, Uttar Pradesh	117	As per CTO application form	96	27 July 2011	22 March 2023	4256	11.7	30643200
41	VVIP Home /Meridian (Promoter- Solitaire infra home Pvt Ltd), GC-03K/ GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar (Phase-1 & Phase-2)	370	As per Rera application form	385	30 December 2013	28 December 2022	3285	9.0	142281562.5
									2297651693

Note * During inspection of joint committee, water meters were not installed on borewells for calculation of total quantum of groundwater abstraction in the projects, due to which it is not possible to calculate the quantum of actual groundwater abstraction. Due to non-availability of data of actual water consumption in the projects, hence fresh water consumption mentioned in the environmental clearance of the projects available on records can be taken as the basis.

* The information regarding the date of installation of borewell in the project is not available and not any evidence has provided by the projects regarding the same. Hence the date of map passed by the Greater Noida Industrial Development Authority can be considered as the basis.

* 06 projects, out of total 41 projects, no information regarding water consumption and borewell installation etc. is available in the records, which are mentioned at serial numbers 6, 7, 28, 29, 35, 39.



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Gmail

CEO 1 <cep1@uppcb.in>

Fwd: Fwd: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

2 messages

JAGDAMBA PRASAD <jprasad-cgwb@gov.in>
 To: ceo1 <ceo1@uppcb.in>, rogreaternoida <rogreaternoida@uppcb.in>
 Cc: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>, Rahul Kumar <kumar.rahul-cgwb@gov.in>

Fri, Jun 30, 2023 at 2:42 PM

Sir,
 In reference to trailing mail, the assessment of Environmental Compensation (EC) as per existing CGWA guideline (September 2020) for your needful action.
 The same has been calculated as per data provided by UPPCB Greater Noida/ recommendation of committee members pertaining to 41 infrastructure projects in compliance of OA no. 392 / 2022 Prasoan Pant Vs Union o India & Ors.
 With Regards
 Jagdamba Prasad Scientist -D Central Ground Water Board, Ministry of Jal Shakti, Govt. of India, Northern Region, Lucknow Pin code- 226021

----- Forwarded Message -----

From: JAGDAMBA PRASAD <jprasad-cgwb@gov.in>
 To: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>
 Sent: Wed, 28 Jun 2023 16:40:24 +0530 (IST)
 Subject: Fwd: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,
 If approved, it may be send to CEO and RO UPPCB for filing of case

Jagdamba Prasad Scientist -DCentral Ground Water Board, Ministry of Jal Shakti, Govt. of India, Northern Region, Lucknow Pin code- 226021

----- Forwarded Message -----

From: Rahul Kumar <kumar.rahul-cgwb@gov.in>
 To: JAGDAMBA PRASAD <jprasad-cgwb@gov.in>
 Cc: RD CGWB NR Lucknow <rdnr-cgwb@nic.in>
 Sent: Wed, 28 Jun 2023 15:51:43 +0530 (IST)
 Subject: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,
 In reference to the trailing mail Please find the corrected attached sheet for EC Calculation O.A NO-392/2022.

Regards

Rahul Kumar
 AHG

----- Forwarded Message -----

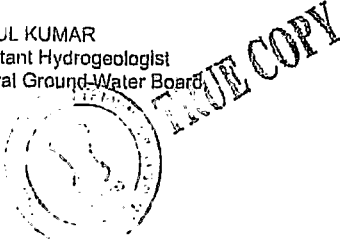
From: "JAGDAMBA PRASAD" <jprasad-cgwb@gov.in>
 To: "Rahul Kumar" <kumar.rahul-cgwb@gov.in>
 Cc: "RD CGWB NR Lucknow" <rdnr-cgwb@nic.in>
 Sent: Wednesday, June 28, 2023 3:05:00 PM
 Subject: Fwd: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

Sir,
 PFA of Assessment of EC against 41 no builders as per existing guideline of CGWA -September 2020 for kind needful action.
 Further, it is suggested that check it thoroughly, before further communication to RO GB Nagar as per briefly discussion today with you.
 This may be sent today for file of the case by UPPCB on 30.6.23

----- Forwarded Message -----


From: "JAGDAMBA PRASAD" <jprasad-cgwb@gov.in>
 To: "Rahul Kumar" <kumar.rahul-cgwb@gov.in>
 Subject: Re: Regarding Hon'ble NGT Matter. O.A NO- 392/2022

RAHUL KUMAR
 Assistant Hydrogeologist
 Central Ground Water Board



Northern Region, Lucknow
Ministry of Jal Shakti, Govt. of India

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 41 Project Water Consumption for CGWB _ EC.xlsx
25K

CEO 1 <ceo1@uppcb.in>

Fri, Jun 30, 2023 at 4:09 PM

To: dmgn@nic.in

Cc: kumar.rahul-cgwb@gov.in, jprasad-cgwb@gov.in, rdnr-cgwb@nic.in, RO Greater Noida <rogreaternoida@uppcb.in>

Sir,

Please find enclosed herewith the assessment of Environmental Compensation (EC) as calculated by CGWA pertaining to 41 infrastructure projects in compliance of OA no. 392 / 2022 Prasoan Pant Vs Union of India & Ors. You are requested to put the assessment of Environmental Compensation (EC) before the Joint Committee for further necessary action.

[Quoted text hidden]

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Chief Environmental Officer (C-1)

/ Nodal NCAP,


U.P. Pollution Control Board,

TC-12V, Vibhuti Khand, Gomti Nagar,

Lucknow-226010 – U.P.

E-mail: ceo1@uppcb.in;

Website: www.uppcb.com

 41 Project Water Consumption for CGWB _ EC.xlsx
25K

